

S.L. No. 19/28



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 209/2024/EZ**

In The Matter of:-

Vikash Kumar Pathak

..... Applicant

- Versus-

State of Bihar & Ors.

...Respondent(s)

REJOINDER BY THE APPLICANT

INDEX

Sl. No.	Particulars	Annexure	Pages
1.	Rejoinder		1 to 8
2.	Copy of the letter dated 02.07.2024, 20.07.2024 and 02.09.2024	R-1	9 to 27
3.	Copy of the F.I.R. dated 30.07.2024	R-2	28 to 72
4.	Copy of the letter dated 03.12.2025 issued by National Human Rights Commission	R-3	73 to 79

Filed by:

Dipankar Ghosh

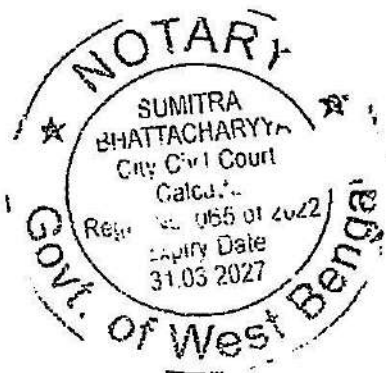
Mr. DIPANJAN GHOSH

&

SIBOJYOTI CHAKRABARTI,

Advocates

High Court, Calcutta



7
+X-

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 209/2024/EZ**

In The Matter of:-

Vikash Kumar Pathak

..... Applicant

- Versus-

State of Bihar & Ors.

...Respondent(s)

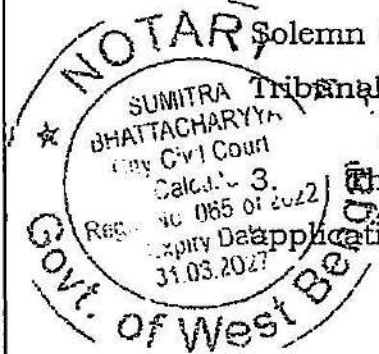
REJOINDER BY THE APPLICANT

I, Sri Vikash Kumar Pathak, Son of Pramod Pathak, aged about 40 years, by faith-Hindu, by occupation- business and presently residing at Bishnupur Jagdish, VTC- Athar Bansman, P.O- Athar, Sub District: Bochaha, District: Muzaffarpur, Bihar, Pin: 843118, do hereby solemnly affirm and declare as follows: -

1. That I am the applicant in the instant original application which is pending adjudication before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this rejoinder.

2. That this Rejoinder is filed in compliance and obedience to the Solemn Order dated 02.02.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

That at the commencement it is stated that the instant original application has been taken up by the Hon'ble Tribunal on the basis of a



-X-

letter petition alleging illegal sand mining at Athar Ghat Bochaha district- Muzzafarpur, Bihar for which the riverbed ecology has been destroyed completely and same has attributed to water pollution and caused disturbance to the aquatic life.

4. That in the instant original application the Hon'ble Tribunal has been pleased to constitute a Joint Committee vide Solemn Order dated 08.11.2024 comprising of a Senior Scientist of the Bihar State Pollution Control Board and District Magistrate Muzzafarpur Bihar.

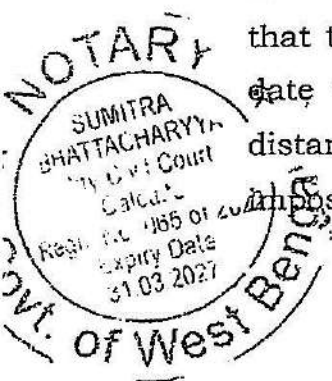
5. That subsequently when the matter came up for hearing on 20.02.2025 the Report of the Joint Committee was filed by the Bihar State PCB dated 20.02.2025 and the same was taken on record on the same date.

6. That on perusal of the Joint Committee Report it appears that the same has '*not been signed by the Additional District Magistrate Muzzafarpur being a member of the Committee.*'

That although in the subsequent report the signature of the Additional District Magistrate is appearing however no explanation has been given for not signing the earlier report by the Additional District Magistrate.

7. That moreover in the observations of the Committee at all three locations illegal mining of sand was found. Name of the individuals carrying out illegal mining were also identified and that the sand mining was carried out by using JCBs.

8. That the photographs enclosed in the Committee report indicate that the Committee members visited Tejpura and Aathar on the same date within less than 1 (one) hour however very astonishingly the distance from Tejpura to Aathar is 200 km and practically it is impossible to reach a distance of 200 km within a time span of less



✱

than 1 (one) hour and the same raises serious concern about the authenticity of the Committee Report.

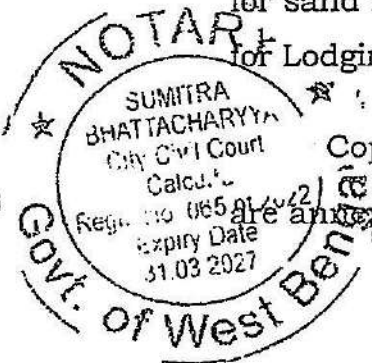
9. That moreover in the Committee report names of Harendra Choudhury, Guddu Rai and Moti Misra as violators but these names are not the real persons and the real culprit has been protected by the concerned authorities under its veil.

10. That in the Counter Affidavit filed by Bihar State PCB stated that during re-inspection the earlier names could not be found since the same were fictitious.

11. That it is pertinent to mention at this juncture that on 02.07.2024 a letter was issued by the Mining Development Officer to stop all kinds of mining activities with respect to the area in question. Subsequently during the existence of this letter, the Mineral Development Officer, Muzaffarpur vide its letter dated 20.07.2024 giving permission to M/s. Bhawana Project Pvt. Ltd. (Proprietor - Awadesh Kumar Singh) for mining with respect to the area in question and not only that the said Mineral Development Officer vide its letter dated 02.09.2024 also informed to the Hon'ble Judicial Magistrate, Court No.12, JMFC, East Muzaffarpur regarding report related to giving permission of mining in the said District in favour of M/s. Bhawana Project Pvt. Ltd. to use soil for the construction work of NHAI projects, whose period was extended till 17.08.2024 without confirming to the environmental norms. The aspect which is now required to be brought before the judicial notice of this Hon'ble Tribunal is if valid permission for sand mining was granted to Awadesh Kumar Singh then the reason for Lodging the F.I.R makes it completely contradictory.

Copy of the letter dated 02.07.2024, 20.07.2024 and 02.09.2024

are annexed hereto and marked as Annexure "R-1".



✕

12. In the above context it is also stated that SEIAA Bihar in its Affidavit dated 03.12.2024 submitted before this Hon'ble Tribunal has clearly stated that SEIAA, Bihar has not issued any Environmental Clearance (EC) for the district of Muzzafarpur but quite surprisingly permission for mining has been issued to the project proponent.

The Affidavit of SEIAA Bihar is already taken on record by the Hon'ble Tribunal.

Thereafter EC (Environmental Compensation) has been issued on the wrong person.

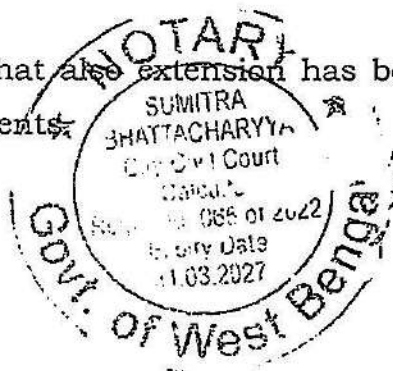
13. That inspite of the fact that the District Mining Officer has requested the Bihar State PCB vide letter being No. 889/M dated 05.08.2025 to calculate penalties and recover the quantum of environmental compensation from the violator till date the same is only in pen and paper.

14. That with respect to the letter dated 18.12.2024 practically no action has been taken deliberately and willfully.

15. That FIR dated 30.07.2024 has been lodged against Awadesh Kumar Singh and his company M/s Bhavna Project Private Limited has been left scot free but the latest status of the same has not been placed before the Hon'ble Tribunal. Since the police and the local authorities are shielding the same accused person for reasons known best to them.

Copy of the F.I.R. dated 30.07.2024 is annexed hereto and marked as Annexure "R-2".

16. That also extension has been granted to the illegal sand mining proponents.



—X—

17. That moreover the local SHO in connivance with the local sand mining goons have registered FIRs against the applicant and are continuously pressuring and threatening the applicant to withdraw the instant original application. The applicant has also informed this aspect to the National Human Rights Commission who have registered a complaint in this regard.

Copy of the letter dated 03.12.2025 issued by National Human Rights Commission is annexed hereto and marked as Annexure "R-3".

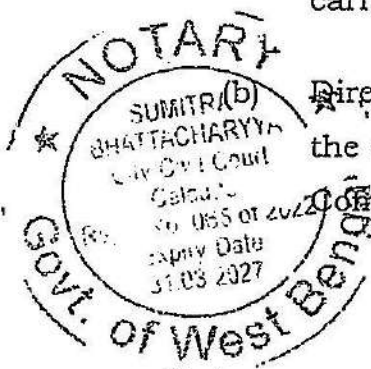
18. It is also pertinent to mention that during the construction of the High Level RCC Bridge at Athar Ghat by M/s Ganeshram Dokania, the company has excavated and mined more than 2 lakh cubic meters (2,00,000 Cu.M.) of soil over a stretch of approximately 2200 meters. In this regard, no details whatsoever regarding the Environmental Clearance or mining permission have been furnished by the District Mining Officer before this Hon'ble Tribunal.

19. That in view of the aforesaid facts and circumstances, it is evident that the concerned authorities are providing protection to illegal mining activities and there is a gross violation of environmental laws.

20. It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to pass appropriate orders/directions in the interest of justice, including the following:

21. (a) Direct constitution of an independent Joint Committee to conduct a detailed inquiry into the illegal soil excavation/mining carried out by M/s Ganeshram Dokania at Athar Ghat;

Direct assessment of the environmental damage caused due to the said illegal mining and recovery of appropriate Environmental Compensation from the violator;



-X-

(c) Direct initiation of departmental as well as penal action against the erring officials involved in shielding the illegal activities.

22. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

23. That the statements made in paragraphs 1 to 5 are true to my knowledge and paragraphs 6 to 15 are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Vikash Kumar Pathak

Identified by me

Dipij Ghosh

Advocate

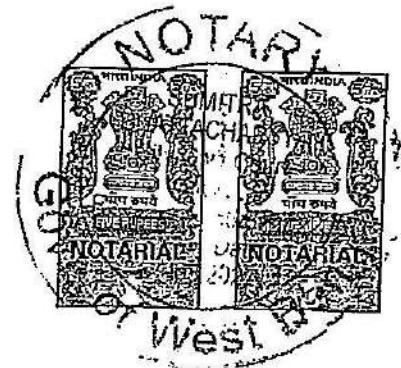
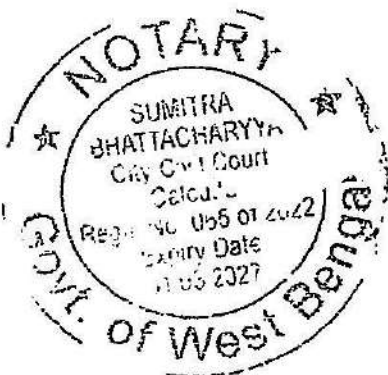
F/1154/2007

Deponent

Solemnly Affirmed and Declared before me U/S 139

Sumitra Bhattacharyya
Notary

Sumitra Bhattacharyya
Notary, Govt. of W.B.
Regd. No. 106 of 2022
City Court, Calcutta



13 APR 2026

~~✂~~

VERIFICATION

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the day of April, 2026.

Viveash Kumar Pathak

Deponent

Identified by me

Dipankar

Advocate

F/1159/2007



13 APR 2026

Annexure-R-1

जिला खनन कार्यालय, मुजफ्फरपुर।

पत्रांक- 821/एम0, मुज0, दिनांक 02/04/2022

प्रेषक,

खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

सेवा में,

थानाध्यक्ष-मुशहरी,
मुजफ्फरपुर।

विषय- अवैध खनन एवं परिवहन तथा भण्डारण पर पूर्णतः रोक लगाने के संबंध में।


महोदय,

उपर्युक्त विषय के संबंध में सूचित करना है कि मुशहरी क्षेत्रान्तर्गत अवैध खनन की प्रक्रियातः लगातार प्राप्त हो रही है। कार्यालय में पदस्थापित खान निरीक्षक के द्वारा लगातार जांच एवं छापेमारी के साथ कृत कारवाई की जा रही है। किसी भी मिट्टी व्यवसायकर्ता को खनन परमिट निर्गत नहीं किया गया है। सरकार के द्वारा समय-समय पर अधिसूचना निर्गत किया जाता है तथा अवैध खनन/परिवहन एवं भण्डारण रोकने हेतु दिना निदेश दी जाती है। इसे नियम के साथ अवैध खननकर्ता द्वारा उलंघन करने से राजस्व की भी क्षति होती है। अवैध खनन/परिवहन तथा भण्डारण रोकने हेतु सभी थाना को नाभित किया गया है। इसे रोकने की जिम्मेवारी आपकी भी है। पूर्व में भी सूचना आपको जिला पदाधिकारी एवं वरीय पुलिस अधीक्षक, महोदय, मुजफ्फरपुर के स्तर से पत्र दी गयी है।

अतः उक्त आदेश के अनुपालन आपको निदेशित करना है कि अवैध खननकर्ता के व्यवसाय पर पूर्ण रूप से रोक लगाना सुनिश्चित करेंगे तथा कृत कारवाई करते हुए अद्योहस्ताक्षरी को भी सूचित करेंगे।

इसे अति-आवश्यक समझें।

विद्यासभ्जान


खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

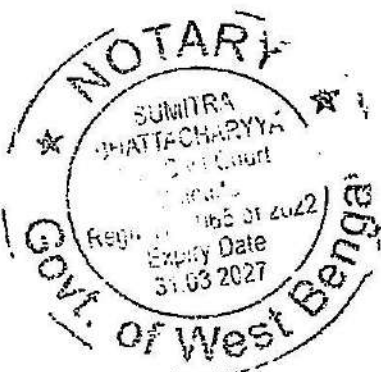
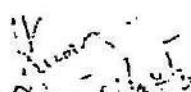
ज्ञापांक- 821/एम0, मुज0, दिनांक- 02/04/2022

प्रतिलिपि-अंचलाधिकारी, मुशहरी को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि-अनुमण्डल पुलिस पदाधिकारी, मुजफ्फरपुर को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि-अनुमण्डल पदाधिकारी, मुजफ्फरपुर को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि-वरीय पुलिस अधीक्षक, मुजफ्फरपुर को सादर सूचनार्थ प्रेषित।



खनिज विकास पदाधिकारी
मुजफ्फरपुर।

समाहरणालय, मुजफ्फरपुर।

(खनन प्रशाखा)

पत्रांक: [103] / एम०, मुज०, दिनांक: 28/03/2024

प्रेषक,

खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

सेवा में,

थानाध्यक्ष, मुशहरी,
अंचलाधिकारी, मुशहरी,
जिला-मुजफ्फरपुर।

विषय:- देवव्रत कुमार सहनी एवं विकास कुमार पाठक से प्राप्त परिवाद-पत्र के संबंध में।
महाशय,

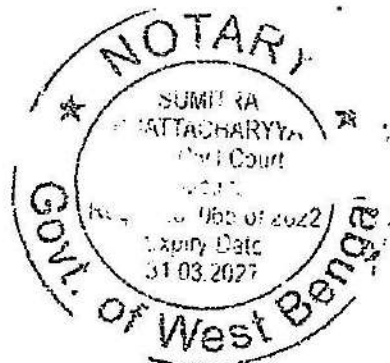
उपर्युक्त विषयक के संबंध में कहना है, कि श्री देवव्रत कुमार सहनी एवं विकास कुमार पाठक से प्राप्त परिवाद-पत्र में उल्लेखित बिन्दु पर सत्यता का जाँच करते हुए संलग्न (ATR) प्रतिवेदन में उपलब्ध कराना सुनिश्चित किया जाय।

अनुलग्नक:-यथोक्त

~~XXXXXXXXXX~~

विश्वासभाजन

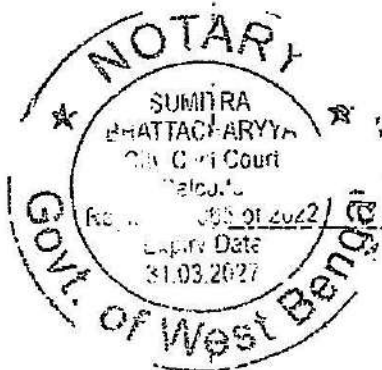
खनिज विकास पदाधिकारी,
मुजफ्फरपुर।



कार्यालय / थाना का नाम:-

CP

क्र०सं०	परिवादी का नाम	परिवादी का विषय	परिवाद का (ATR) प्रतिवेदन निष्पादनार्थ साक्षि	अभिप्रेत
1	2	3	4	5
01	देवदत्त कुमार सहनी एवं विकास कुमार गाठक	मुजफ्फरपुर जिला के आथर घाट मुशहपुरी थाना क्षेत्र में अवैध खननकारिये जाने की आसूचना।		



-X2-

District Mining Office, Muzaffarpur.

Letter No. 821 / M., Muz., Date 02.07.2024

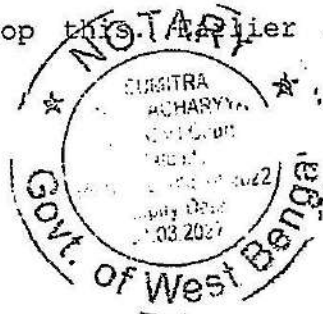
From:
Mineral Development Officer,
Muzaffarpur.

To,
Officer-in-Charge, Mushahari
Muzaffarpur.

Subject: Regarding complete ban on illegal mining and
transportation and storage.

Sir,

It is to be informed regarding the above subject that complaints of illegal mining are being received continuously under the Mushahari area. Action is being taken with continuous investigation and raids by the Mines Inspector posted in the office. Mining permit has not been issued to any soil businessman. Notification is issued by the government from time to time and directions are given to stop illegal mining / transportation and storage. Violation of this rule by illegal miners also causes loss of revenue. All police stations have been designated to stop illegal mining/ transportation and storage. It is also your responsibility to stop this. Earlier also, you have



~~18~~

been informed through letters from the level of District Officer and Senior Superintendent of Police, Muzaffarpur.

Therefore, in compliance with the said order, you have to direct that you will ensure a complete ban on the business of illegal miners and while taking action, you will also inform the undersigned.

Consider this very important.

Yours faithfully,

Sd/- illegible

02.07.24

Mines Development officer
Muzaffarpur

Letter No.- 821 / M., Muza. Date- 02.07.2024

Copy sent to: Circle Officer, Mushahari for information and necessary action.

Copy Sent to: Sub-Divisional Police Officer, Nagar Muzaffarpur for information and necessary action.

Copy Sent to: Sub-Divisional Officer, East Muzaffarpur for information and necessary action.

Copy-Sent to Senior Superintendent of Police, Muzaffarpur for respectful information.

Yours faithfully,

Sd/- illegible

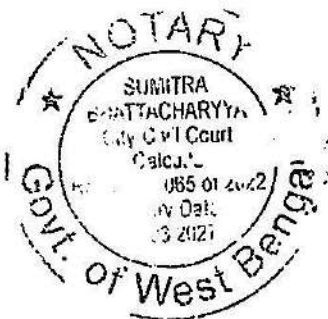
02.07.24

Mines Development officer
Muzaffarpur

R Islam

25/08/2025
R Islam

Rtd. Senior Interpreting Officer (C)
O. S. High Court, Calcutta



✖

Collectorate, Muzaffarpur.

(Mining Branch)

Letter No.: 1031/M, Muz.

Date: 28.08.2024

From:

Mineral Development Officer,
Muzaffarpur.

To,

Officer-in-Charge, Mushahari
Anchaladhikari, Mushahari,
District-Muzaffarpur.

Subject:- Regarding the complaint letter received from
Debabrata Kumar Sahni and Vikas Kumar Pathak.

Sir,

With regard to the above subject, it is to be said that after checking the truth of the point mentioned in the complaint letter received from Shri Debabrata Kumar Sahni and Vikas Kumar Pathak, ensure to make it available in the attached (ATR) report.

Enclo: As stated above.

Yours faithfully,

Sd/- illegible

28.08.24

Mines Development officer
Muzaffarpur



R Islam

Rtd. Senior Interpreting Officer (C1)
O. S. High Court, Calcutta

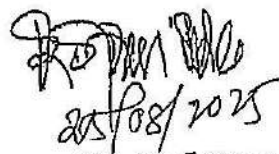
~~18~~

Name of the office/police station: _____

Sr. No	Name of the complainant	Subject of the complainant	Complainant (ATR) report for execution	Allegation
1	2	3	4	5
01.	Debabrata Kumar Sahni and Vikas Kumar Pathak	Information about illegal mining in Aathar Ghat Mushahari police station area of Muzaffarpur district.		

Certified to be the English translation of Letters in

Hindi


 25/08/2025

R Islam
 Rtd. Senior Interpreting Officer (C)
 O. S. High Court, Calcutta

~~78-~~
जिला खनन कार्यालय, मुजफ्फरपुर।

पत्रांक : 880 / एगो. मुजो. दिनांक 20/07/2024

प्रेषक

खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

पेषित

M/S BHAWANA PROJECT PVT. LTD
AWDESH KUMAR SINGH.
COLONY, SHEERPUR,
MOUJA- SIR AATHAR, PS- BOCHAJIA, AN. BOCHAJIA

विषय: खनन अनुज्ञा पत्र 03/2024-25, दिनांक 25.06.2024 को निर्गत किया गया (विशेष) (अनुज्ञा पत्र) के सम्बन्ध में।

उपरोक्त प्राप्त आवेदन के आलोक में मौजा- अथर आठार, पंचायत- बोचाया, मुजफ्फरपुर जिला, खनन अनुज्ञा पत्र ज्ञापक 770 / दिनांक 25/06/2024 को निर्गत किया गया। उक्त अनुज्ञा पत्र के अन्तर्गत निर्माण कार्य दिनांक 15.07.2024 तक था। उक्त मौजा में आपके द्वारा अब तक खनन कार्य समाप्त किया गया है। इससे सम्बन्धित आवेदन दिया गया है, खान निरीक्षण के अन्तर्गत जांचाया गया है। खनन कार्य नहीं किया गया है।

अतः निर्गत खनन अनुज्ञा पत्र की शर्तों के अन्तर्गत दिनांक 17.08.2024 तक निर्माण कार्य को देखते हुए अवधि निर्धारित की जाती है।

अनुलग्नक:- यथोक्त।

खनिज विकास पदाधिकारी

अनुज्ञा पत्र

16

~~XX~~

District Mining Office, Muzaffarpur.

Letter: 880 /M. Muza. Dated: 20.07.2024

From:
Mineral Development Officer,
Muzaffarpur.

To
M/S BHAWANA PROJECT PVT. LTD
AWDESH KUMAR SINGH.
COLONY, SHERPUR, MOUJA SIR AATHAR,
PS- BOCHALIA, AN. BOCHAHA

Sub: For extension of the period of Poison Extraction
Permit 03/2024-25, dated 25.06.2024

In the light of the above application received, the permission letter for Mouza Aathar Anchal Bochaha was issued on 25.06.2024, the old period of which was till 15.07.2024. Till now mining related work has been done by you in the said Mauza. An application related to this has been given, after site inspection by the Mine inspector, mining work has not been done since 20.07.2024.

Therefore, the period of the issued mining permit is extended from 20.07.2024 to 17.08.2024 in view of the construction work.

Annexure: - As mentioned.

Sd/- illegible
20.07.24
Mineral Development Officer

जिला खनन कार्यालय, मुजफ्फरपुर।

पत्रांक...1050.../एम0, मुज0, दिनांक 02/09/2024

प्रेषक,

खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

Seen

V
Jmrc
03/9/24

सेवा में,

माननीय न्यायालय न्याय दण्डाधिकारी,
कोर्ड न0-12 जे0 एम0 एफ0 सी0,
पूर्वी, मुजफ्फरपुर।

विषय:- मुशहरी थाना कांड संख्या-205/2024 से सम्बन्धित प्रतिवेदन उपलब्ध करने के सम्बन्ध में।

प्रसंग:- माननीय न्यायालय न्यायिक दण्डाधिकारी, कार्यालय पत्रांक 423 दिनांक 02/09/2024

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के सम्बन्ध में कहना है, कि मुशहरी थाना कांड संख्या-205/2024, मेसर्स भावना प्रोजेक्ट प्रा0 लि0, प्रो0 अवधेश कुमार सिंह, नियर गंडक कॉलोनी, शेरपुर, जिला- मुजफ्फरपुर के पक्ष में NHAI परियोजनाओं के निर्माण कार्य हेतु मिट्टी का उपयोग करने का खनन अनुज्ञा-पत्र संख्या 03/2024-25 निर्गत है, जिसका अवधि दिनांक 17.08.2024 तक के लिए विस्तार किया गया था।

अनुलग्नक:- यथोक्त!

माननीय को सादर सूचनार्थ प्रेषित।



विश्वासभजन,
02/09/24
खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

-X-

District Mining Office, Muzaffarpur
Letter No. 1050 / M, Muz, dated 02.09.2024

Seen
Sd/-illegible
JMFC
03.9.24

From:
Mineral Development Officer, Muzaffarpur.

To,
Hon'ble Court Judicial Magistrate, Court No.-12
J.M.F.C., East Muzaffarpur.

Subject:- Regarding providing the report related to
Mushahari Police Station Case No.-205/2024.

Ref:- Hon'ble Court Judicial Magistrate Office Letter
No. 423 dated 02.09.2024.

Sir,

With regard to the relevant letter on the above subject, it is to be said that in Mushahari Police Station Case No. 205/2024, mining permit number 03/2024-25 has been issued in favor of M/s Bhavana Project Pvt. Ltd., Prof. Awadhesh Kumar Singh, Near Gandak Colony, Sherpur, District- Muzaffarpur to use soil for the construction work of NHAI projects, whose period was extended till 17.08.2024.

Annexure:- As mentioned.

Sent for information to the authority.

Yours faithfully,
Sd/- illegible
02.09.24

Mines Development Officer
Muzaffarpur


25/8/2025

R Islam
Rtd. Senior Interpreting Officer (C)
O. S. High Court, Calcutta

दिनांक 18/12/2024

सेवा में

जिला खनिज विकास पदाधिकारी
मुजफ्फरपुर।

-20-

विषय- मुजफ्फरपुर जिले के आथर घाट मुसहरी थाना क्षेत्र में अवैध खनन किए जाने के विरुद्ध विधि मग्न कार्रवाई किए जाने के संबंध में।

प्रसंग - सम्हरणालय मुजफ्फरपुर खनन प्रशाखा पत्रांक 1031 दिनांक 28/08/2024

महाशय

उपरोक्त वर्णित विषय के संबंध में सूचित करना है कि मुजफ्फरपुर जिले के मुसहरी थाना क्षेत्र में आथर घाट बुढ़ी गंडक नदी किनारे मेसर्स गणेश राम डोकानियां बोर्डिंग रोड पटना के मैनेजर सुभाष पांडे एवं मलिक कृष्ण कुमार डोकानियां के द्वारा बिना किसी वैधानिक दिशा निर्देश पूर्ण किए एवं जिला खनन एवं भूतत्व विभाग कार्यालय के सहमति प्राप्ति के नदी किनारे से अवैध खनन कराया जा रहा है। इस संबंध में कई बार स्थानीय लोगों द्वारा अंचल अधिकारी बोचहा मुजफ्फरपुर को अवैध खनन के रोकथाम हेतु अनुरोध किया गया परंतु दबंग लोगों के द्वारा खनन कार्य नहीं रोका जा रहा है। मानसून कॉल में एन ० जी ० टी के दिशा निर्देश का उल्लंघन भी हो रहा है एवं सरकार को अवैध खनन से राजस्व की भी क्षति पहुंच रही है। मानसून काल में मिट्टी खनन और बालू खनन पर पूर्णतः रोक माना जाता है। जिसके कारण मनरेगा के माध्यम से भी सरकारी स्तर के किसी भी मजदूर से मिट्टी भराई का कार्य 15 जून से 15 अक्टूबर तक करना निषेध है। इनके द्वारा खनन कार्य में किसी भी वाहन चालक का लाइसेंस एवं किसी भी गाड़ी का परिवहन विभाग से पर्याप्त रजिस्ट्रेशन भी इन लोगों के पास उपलब्ध नहीं होता है। मेसर्स गणेश राम डोकानियां के द्वारा मानसून के क्रम में लगभग 4000 ट्रैक्टर टेलर से अधिक का बुढ़ी गंडक नदी से बालू का खनन किया गया इस कार्य को स्थानीय रूप से सोनू पाठक उर्फ राजीव रंजन पाठक पिता - उमेश पाठक आथर वंसमन थाना मुसहरी मुजफ्फरपुर एवं ललन चौधरी पिता - स्वर्गीय राम नंदन चौधरी बिंदा थाना मुसहरी मुजफ्फरपुर के द्वारा संचालित किया जा रहा था। इनके द्वारा नियमित रूप से वृहद पैमाने पर अवैध खनन किया जाता है, स्थानीय रूप से दबंग एवं क्षेत्रीय संबंधित पदाधिकारी के पूर्ण सहयोग होने के कारण इनके विरुद्ध कार्रवाई अपेक्षित है।

ज्ञातव्य हो कि सम्हरणालय मुजफ्फरपुर खनन प्रशाखा पत्रांक -1031

दिनांक - 28/08/2024 के माध्यम से जिला खनिज विकास पदाधिकारी द्वारा थाना अध्यक्ष मुसहरी मुजफ्फरपुर को आवश्यक कार्रवाई हेतु निर्देश दिया गया था परंतु निर्देश के पश्चात भी संबंधित पदाधिकारी के द्वारा कार्रवाई अपेक्षित है।

अतः अनुरोध है कि उपरोक्त वर्णित विषय के संबंध में संज्ञान लेते हुए आवश्यक कार्रवाई गीम्र किए जाने की कृपा प्रदान करें क्योंकि इस स्थिति के कारण हमारे ग्राम पंचायत का विकास में अवरोध उत्पन्न हो रहा है।



31 मय
19.12.24

विश्वासी
Vishwas
विकास कुमार पाठक
आथर घाट बोचहां

मुजफ्फरपुर बिहार 84 3118
मोबाइल-9955580719.9431802368

समाहरणालय मुजफ्फरपुर
(जिला लोक शिकायत निवारण कार्यालय)

पत्रांक ९७८ / जि०लो०शि०नि०कार्या०, दिनांक ४.२.२५

प्रेषक,

लोक सूचना पदाधिकारी -सह-
जिला लोक शिकायत निवारण पदाधिकारी,
मुजफ्फरपुर।

सेवा में,

विकास कुमार पाठक,
आथर घाट, प्रखण्ड-बोचहॉ,
थाना-मुशहरी,
जिला-मुजफ्फरपुर,
पिनकोड-843118

विषय:-

सूचना का अधिकार अधिनियम, 2005 के तहत सूचना उपलब्ध कराने के संबंध में।

महाराज,

उपर्युक्त विषय के संबंध में कहना है कि सूचना का अधिकार अधिनियम, 2005 के तहत आपके द्वारा माँगी गई अनन्य वाद सं०-9999901200824491053 से संबंधित सूचना इस पत्र के साथ संलग्न कर भेजी जा रही है।

अनुलग्नक-यथोक्त।



विश्वासभाजन

(Handwritten Signature)

लोक सूचना पदाधिकारी -सह-
जिला लोक शिकायत निवारण पदाधिकारी
मुजफ्फरपुर।

पत्रांक... 1158.../एम०, मुजफ्फरपुर दिनांक. 23/09/24

प्रेषक,

खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

सेवा में,

जिला लोक शिकायत निवारण पदाधिकारी,
मुजफ्फरपुर।

विषय:- परिवाद की अनन्य संख्या 9999901200824491053 के सम्बन्ध में

प्रसंग:- ज्ञापांक 41411-38801 दिनांक 11/09/2024

महाशय,

उपर्युक्त प्रासंगिक विषयक के सम्बन्ध में कहना है कि परिवाद कर्ता श्री विकास कुमार पाठक पिता श्री प्रमोद कुमार पाठक, पता आथर वंशमन, पो०- आथर, थाना- मुशहरी, जिला- मुजफ्फरपुर के द्वारा अथर घाट से अवैध खनन एवं परिवहन होन से सम्यन्धित परिवाद दायर की गयी है।

उक्त परिवाद के आलोक में मौजा- आथर, थाना- मुशहरी में खान निरीक्षक एवं थानाध्यक्ष के द्वारा संयुक्त जॉच /छापेमारी की गयी। इसी स्थल पर अवैध खनन/परिवहन जॉच के दौरान पूर्व में 07 (ट्रेक्टर संलग्न डाला) के साथ जप्त कर, थाना की अभिरक्षा में रखते हुये, नियम संगत कार्रवाई की गयी। इसी क्रम में अवैध खनन /परिवहन जॉच के दौरान 03 वाहनों को जप्त कर, मुशहरी थाना के द्वारा प्राथमिकी दर्ज की गयी। जिसका मुशहरी थाना कांड संख्या 205/2024 है। उक्त स्थल की लगातार छापेमारी एवं निगरानी की जा रही है।

भवदीय को सादर सूचनार्थ प्रेषित।

विश्वसमानिज

खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

-23-

Date 18.12.2024

To
The District Mines Development Officer
Muzaffarpur.

Subject- Regarding taking legal action against illegal mining in Aathhar Ghat Mushahari police station area of Muzaffarpur district.

Ref:- Collectorate Muzaffarpur Mining Branch Letter No. 1031 dated 28.08.2024

Sir,

It is to be informed in connection with the above mentioned subject that in the Mushahari police station area of Muzaffarpur district, on the banks of the Aathhar Ghat Budhi Gandak river, manager Subhash Pandey of M/s Ganesh Ram Dokaniya Boarding Road Patna and owner Krishna Kumar Dokaniya are carrying out illegal mining from the river bank without fulfilling any legal guidelines and without obtaining consent from the District Mining and Geology Department Office. In this regard, many times the local people requested the Zonal Officer Bochaha Muzaffarpur to stop illegal mining, but the mining work is not being stopped by the powerful people. The guidelines of NGT are also being violated during the monsoon call and the government is also suffering revenue loss due to illegal mining. Soil mining and sand mining are considered to be completely prohibited during the monsoon season. Due to which, it is prohibited to do the work of soil filling by any government level laborer even through MNREGA from 15 June to 15 October. These people do not have any driver's license and sufficient registration of any vehicle from the transport department for mining work. During monsoon, sand was mined from Budhi Gandak river in more than 4000 tractor trailers by M/s Ganesh Ram Dokaniya. This work was being operated locally by Sonu Pathak alias Rajiv Ranjan Pathak, son of Umesh Pathak Aathar Bansaman police station Mushahari, Muzaffarpur and Lalan Chaudhary son of Late Ram Nandan Chaudhary Binda police station Mushahari, Muzaffarpur. Illegal mining is done on a large scale by them regularly, due

2

to full cooperation of local strongmen and regional concerned officials, action is expected against them.

On 28.08.2024, the District Mineral Development Officer had directed the Police Station Head Mushahari Muzaffarpur to take necessary action, but even after the instructions, action is expected by the concerned officer.

Therefore, it is requested that taking cognizance of the above mentioned subject, please take necessary action as soon as possible because due to this situation, the development of our Gram Panchayat is being hindered.

Yours faithfully,
Sd/- illegible
Vikas Kumar Pathak

Aathar Ghat Bochaha

Muzaffarpur Bihar 84 3118

Mobile: 9955580719, 9431802368


25/08/2025

R Islam

Rtd. Senior Interpreting Officer (C)
O. S. High Court, Calcutta

3

~~2X~~

Collectorate Muzaffarpur
(Office of the District Public Grievance Redressal)

Letter No. 97/ District Public Grievance Redressal Office, dated 8.2.25

From:
Public Information Officer -cum-
District Public Grievance Redressal Officer,
Muzaffarpur.

To
Vikas Kumar Pathak,
Aathhar Ghat, Block- Bochahan,
Police Station- Mushahari.
District- Muzaffarpur,
Pin Code- 843118

Subject: Regarding providing information under the
Right to Information Act, 2005.

Sir,

With regard to the above subject, it is to be said
that the information related to the exclusive case
No.9999901200824491053 sought by you under the Right to
Information Act, 2005 is being sent by attaching it
with this letter.

Enclo:- As mentioned.

yours faithfully,
sd/- illegible
8.2.25

Public Information Officer-cum-District Public
Grievance Redressal Officer Muzaffarpur.


25/08/2025
R Islam
Rtd. Senior Interpreting Officer (C)
O. S. High Court, Calcutta

District Mining Office, Muzaffarpur

Letter No. 1158-/M. Muzaffarpur Dated 23.09.24

From:
Mineral Development Officer,
Muzaffarpur.

To,
District Public Grievance Redressal Officer,
Muzaffarpur.

Subject:-Regarding the unique number of complaint
9999901200824491053.

Ref:- Memorandum No. 41411-38801 dated 11.09.2024.

Sir,

With regard to the above relevant matter, it is to be said that the complainant Shri Vikas Kumar Pathak, son of Shri Pramod Kumar Pathak, address Aathar Bansman, P.O.- Aathar, Police Station- Mushahari, District- Muzaffarpur has filed a complaint related to illegal mining and transportation from Aathar Ghat.

In the light of the said complaint, a joint raid was conducted by the Mines Inspector and the Police Station Head in Mauja Aathar, Police Station- Mushahari. During the investigation of illegal mining/ transportation at the same place, earlier 07 (with

5

~~2*~~

tractor attached) were seized and kept in the custody of the police station, and action was taken as per rules. In the same sequence, during the investigation of illegal mining/ transportation, 03 vehicles were seized and an FIR was registered by Mushahari police station whose Mushahari police station case number is 205/2024. The said place is being raided and monitored continuously.

Sent to you for your kind information.

Yours faithfully,
sd/- illegible
23.09.24
Mines Development Officer,
Muzaffarpur

Certified to be the English translation of Letters in

Hindi


25/08/2025

R Islam
Rtd. Senior Interpreting Officer (C)
O. S. High Court, Calcutta

Mushakani's case no 205/24

Court No 12, MUG, Haripur

Annexure R 2

37/25

अनुसूची 47, प्रपत्र सं-112
आ. सं. प्रपत्र सं-32

208 8048

अंतिम प्रपत्र/रिपोर्ट

Case No-12 Bns

(FINAL FORM/REPORT)

004283 11-8-24

1. *जिला (Dist) मुजफ्फरपुर *पना (PS) सूरदासपुर *वर्ष (Year) 2024 *प्राप्तिकी सं. (F.F.R. No.) 205/24 *दिनांक (Date) 20/08/2024

2. *अंतिम रिपोर्ट/आरोप पत्र सं. (Final Report/Charge Sheet No.) 224/24 *तारीख (DATED) 08/08/2024

4. [1] *अधिनियम (Act) 110 के अंतर्गत *घाराएं (Sections) 203/305 BNS

[2] *अधिनियम (Act) *घाराएं (Sections)

[3] *अधिनियम (Act) *घाराएं (Sections)

[4] *अन्य अधिनियम एवं घाराएं (Other Acts & Sections) Section 5 of Bihar Motor Vehicle Insurance Act, 1938

5. *अंतिम प्रपत्र/रिपोर्ट का प्रकार (Type of Final Form/Report) - आरोप पत्र/आरोप पत्र के अभाव में आरोप पत्र नहीं दिया गया/अंतिम रिपोर्ट सत्य-खोज नहीं हो सकी/अंतिम रिपोर्ट सत्य अपराध उपस्थापित किया गया/अंतिम रिपोर्ट नहीं प्रदत्त हुई।

6. *यदि ऊ. रि. व्यक्तित्व हो (If F.R. Unocured: False/Mistake of Fact/Mistake of law/non-cognizable/Civil Nature)

7. *यदि आरोप पत्र हो तो मूल/अनुपूरक (If Charge-sheet-Original/Supplementary) मूल

8. *अनुसंधान पदाधिकारी का नाम (Name of I.O.) जे.ए. जगत सिंह *पदनाम (Rank) सहायक निरीक्षक *सं. (No.) 1212/सी.पी.ओ.

9. (क) परिवारी/सम्बन्धता का नाम (ख) पिता का/पति का नाम

10. अनुसंधान के दौरान बरामद/जुझे/पेंसी/संपत्तियां/वस्तुओं/वस्तुओं का विवरण जिन पर निर्भर किया गया हो: यदि आवश्यक हो तो अलग से सूची संलग्न की जा सकती है।

क्रम सं.	सम्पत्ति का वर्णन	प्राप्तिकी सं. (कंप्यूटरी)	पना का संपत्ति रजिस्टर सं.	किससे/कहाँ बरामद या जप्त की गयी	निपटारा
1	2	3	4	5	6
	जन्मी	सूनी	के	अनुसार	

BIHAR COURT FEE
₹5
BRECRO46C250800002079
02 Aug 2025

Charge sheet P-32
dated 11/8/25
for illegal mining

29

(2)

11. आरोप पत्रित अभियुक्त-व्यक्तियों की विवरणियां (हर एक अभियुक्त के लिए अलग-पन्ने उपयोग में लाये)

(Particulars of accused persons charge sheeted)

- (i) नाम (Name) अशोक कुमार मिश्रा सत्यापित है या नहीं सत्यापित है
- (ii) पिता/पति का नाम सुब्रह्मा स्वामी मिश्रा
- (iii) जन्म तिथि/वर्ष 01/01/1948
- (iv) लिंग पुरुष
- (v) पारंपत्र सं. 100/100/100 निर्गम तिथि 10/10/10 निर्गम स्थान ...
- (vi) धर्म हिन्दू
- (vii) क्या अनुसूचित जाति/अनुसूचित जन जाति के हैं।
- (ix) पता ...
- (x) पता ...
- (xi) औपचारिक अपराधी सं. (Provisional Criminal No.)
- (xii) नियमित अपराधी सं. (संदेह संकेतित) - Regular Criminal No. (if known)
- (xiii) गिरफ्तारी की तिथि
- (xiv) जमानत-पर रिहा होने की तिथि (Date of release on bail) दिनांक 09/08/2017 को BNS सी धारा 37(3) के तहत अदालत पर प्रेषित
- (xv) न्यायालय में अग्रसारण की तिथि (Date on which forwarded to Court) ...
- (xvi) किन अधिनियमों एवं धाराओं के अधीन (Under Acts & Sections) Section 107/108 BNS, Section 107 of Cr.P.C. and Section 107 of Cr.P.C.
- (xvii) जमानतदारों/प्रतिपत्तिदाताओं का नाम और पता ...
- (xviii) [Name(s) of bailers/Sureties and address(es)]
- (xviii) कंस निर्देशों सहित पूर्व चोप सिद्धि

(xix) अभियुक्त की परिस्थिति (Status of the accused)

अग्रसारित/पुलिस द्वारा जमानत पर रिहा/न्यायालय द्वारा जमानत पर रिहा/न्यायिक अभिरक्षा में/फरार/उद्घोषित अपराधी (Forwarded/Bailed by Police/Bailed by Court/In Judicial Custody/Absconding/Proclaimed Offender)

12. ऐसे अभियुक्त व्यक्तियों की विवरणियां जो आरोप पत्रित नहीं (संदेह) हैं (हर एक संदिग्ध व्यक्ति के लिए अलग-पन्ने से पत्रा व्यवहार में लाये) (Particulars of accused Persons not charge sheeted (separate sheet for each suspect))

- (i) नाम (Name) ... सत्यापित है या नहीं ...
- (ii) पिता/पति का नाम ...
- (iii) जन्म तिथि/वर्ष ...
- (iv) लिंग ...
- (v) पारंपत्र सं. ... निर्गम तिथि ... निर्गम स्थान ...
- (vi) धर्म ...
- (vii) क्या अनुसूचित जाति/अनुसूचित जन जाति के हैं।
- (ix) पता ...
- (x) पता ...
- (xi) औपचारिक अपराधी सं. (Provisional Criminal No.)
- (xii) संदेह अनुमोदित (Suspicion Approved) (हाँ/नहीं) (Yes/No) ...
- (xiii) अभियुक्त (संदिग्ध व्यक्ति) का स्तर : पुलिस द्वारा जमानत पर रिहा/न्यायालय द्वारा जमानत पर रिहा/न्यायिक अभिरक्षा में/ गिरफ्तार नहीं किया जा सका (Status of the accused Suspect) (Bailed by Police/Bailed by Court/In Judicial Custody/ Not Arrested) ...
- (xiv) किन अधिनियमों और धाराओं के अधीन ...
- (xv) आरोप-पत्रित नहीं करने के कारणों सहित कोई विशेष ज्ञापन ...

- 30

2023
11-8-23

13. इन साक्षियों की विधिवतियों निम्नकी परीक्षा की जायगी-

(3)

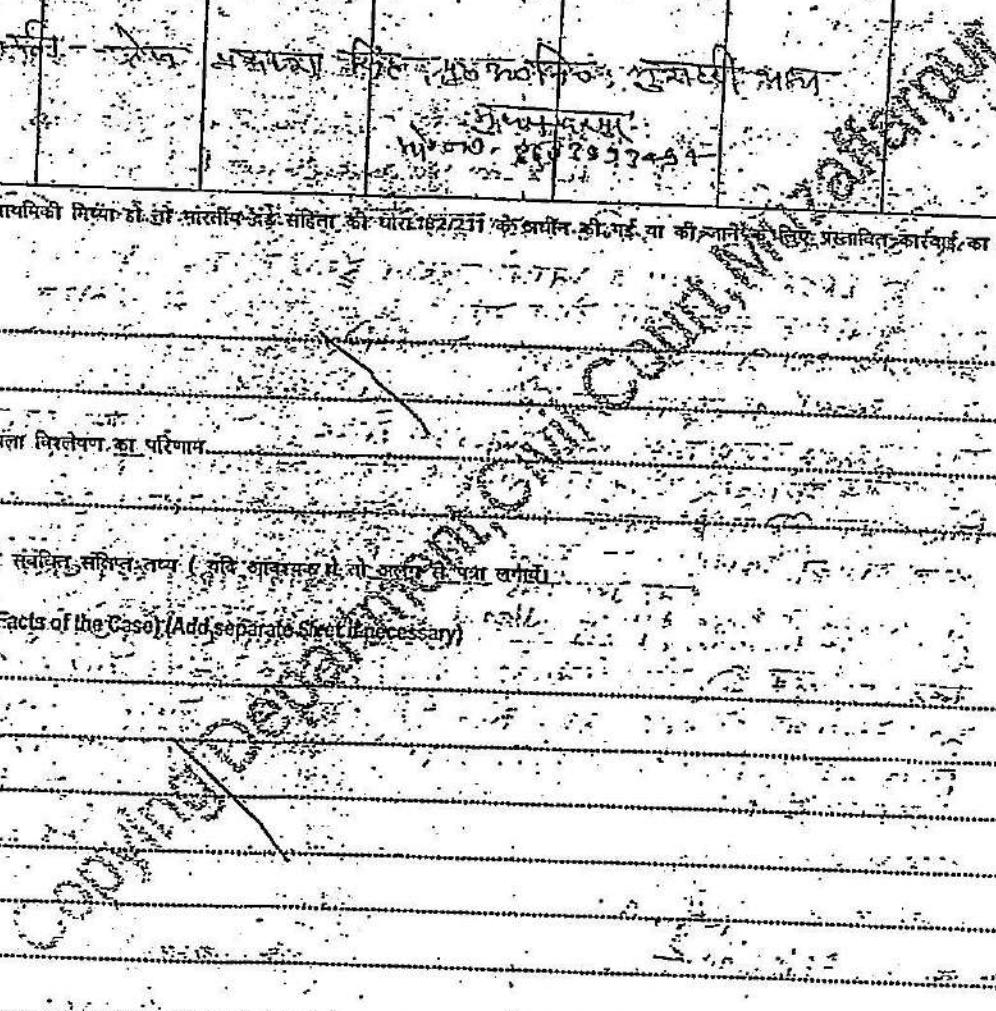
क्रम सं.	नाम	पिता/पति का नाम	जन्म तिथि/वर्ष	पेशा	पता	दिनांक ज्ञानेवाले साक्ष्य का प्रकार
1	वारी	श्री. इन्द्र	मुंबई	मुंबई		
2	साक्षी	BSAP 245	मुंबई	मुंबई		
3		BSAP 205	मुंबई	मुंबई		
4		BSAP 227	मुंबई	मुंबई		
	प्रेमचंद शास्त्री	प्रेमचंद शास्त्री	मुंबई	मुंबई		

14. यदि प्राथमिकी सिद्ध हो, तो भारतीय अदालत संहिता की धारा 162/201 के अधीन, डी.आई. या की जानेवाले लिए प्रस्तावित कार्रवाई का उल्लेख करें।

15. प्रयोगमाला विवरण का परिणाम

16. केस से संबंधित संक्षिप्त तथ्य (यदि आवश्यक हो तो अलग से पृष्ठा लगाएँ।)

(Brief Facts of the Case) (Add separate sheet if necessary)



-32-

In the Court of Ms. Kanika Sharma, J.M. 1st Class (East)
Court No. 12, Muzaffarpur
Mushahari P.S. Case No. 205/24

Schedule no. 47 Form No. 122
C.R. Form no. 32

004283

Seen
Sd/- Illegible
11.8.25

FINAL FORM / REPORT
Under Section 173/174 of Cr.P.C.
In the Court of Learned Judicial Magistrate, 1st Class-12 Muzaffarpur

1. District-Muzaffarpur, P.S.- Mushahari, Year: 2024, FIR:205/24, Date- 30.07.2024
2. Final Report/Charge sheet no. 224/24 (3) Dated- 25.09.2024
- 4(i) Act: I.P.C. Sections-303/3(5) BNS
- (ii) Act Sections-
- (iii) Act Sections-
- (iv) Other Acts and Sections- Section 56 Bihar Minerals Concession & Prevention of Illegal Mining Transportation storage amendment Rule Section 15 Environment Act 1981
5. Type of Final Form/Report /Charge sheet /Not charge sheet for want of evidence /FRT undetected /FRT untraced/FRT Offence abated / FRT unoccurred.
6. If ER untraced: False/Mistake of Fact/Mistake of Law/ Non-cognizable / Civil Nature.
7. If Charge sheet is Original /Supplementary- Original
8. Name of I.O. : Tej Prakash Singh Rank SI Police NO...Mushahari P.S.

ASI Bhola Prasad Mushahari PS, Muzaffarpur

9(a) Name of Complainant/ Informant :

(b) Name of father and husband :

10. Particulars of properties/ Articles /Documents recovered in Courts of Investigation on which reliance have been placed,
(if necessary list can be enclosed separately).

Serial No.	Particulars of property	Estimated value in Rupees	Property Register of P.S.	Recovered or seized whom and where	Result
1	2	3	4	5	6
		As per seizure list			

~~32~~

--2--

(Particulars of accused person charge sheeted)

11(i) Name: 1) Awdesh Kumar Singh, son of Deb Kishore Singh, resident of Sherpur Gundak, Kacci Pukki Sadar, 2) Mukesh Kumar Mishra, son of Prahallad Kumar Mishra, of Barbara, also known as Kripapur, Gurandas P.S. Sadar. 3) Amerendra Kumar Singh @ Mallu, son of Kaushal Singh, resident of Anika, Vishnupur Chawk, P.S. Mushahari, 4) Md. Mobarak Ansar, son of Md. Hanif, 5) Md. Golam, son of Lt. Suleman Ansari both resident of Manipur, PS. Khatra all are District Muzaffarpur and 6) Hari Kishore Patel, son of Ramashis Patel, resident of Bishnupur, Bindi P.S. District- Sivhar, Hariyani.

Whether verified or not. – Not verified.

(ii) Name of father/ husband:

(ii) Date of Birth / year : Final Report untraced

(iv) Sex :

(v) Nationality- Indian

(vi) Passport No.: X

Date of Issue

Place of issue X

(vii) Religion: Hindu

(viii) Whether SC/ST

(ix) Occupation :

(x) Address :

(xi) Provisional Criminal No.

(xii) Regular Criminal No. (if Known.)

(xiii) Date of Arrest.

(xiv) Date of release on bail. Dated 09.06.2024 of BNS section 25(3)

(xv) Date on which forwarded to Court.

(xvi) Under Act/ Sections – 303/ 3(5) of section 56 Bihar Minerals Concession & Prevention of Illegal Mining Transportation storage amendment Rule Section 15 Environment Act 1981

(xvii) Name of Bailers / Sureties Addresses. –

(xviii) Case Direction with previous offence proved.

(xix) Status of the accused.

Forwarded /Bailed by police/ Bailed by Court in Judicial Custody/ Absconding / Proclaimed offender.

12. (Particulars of accused person not charge sheeted)

Serial No.

(i) Name

Whether verified or not.

(ii) Name of father/ husband

(ii) Date of Birth / year

(iv) Sex

(v) Nationality-

(vi) Passport No.

Date of Issue

Place of issue

(vii) Religion

(viii) Whether SC/ST

(ix) Occupation

(x) Address

Whether verified or not.

(xi) Provisional Criminal No.

(xii) Suspicion approved (Yes/No)

(xiii) Status of accused / suspect.

Pr
Q

-3*-

(Bailed by police /Bail by Court/ In judicial Custody/ Not arrested)

(xiv) Under which Act and Sections

(xv) Reason for not charge sheeting with special remark if any.

-3-

13. Particulars of witness who will be examined:

SL. No.	Name	Name of father / husband	Date of birth/year	Occupation	Address	Nature of evident to be adduced
1	2	3	4	5	6	7
Complainant	ASI Bholu Prasad, Mushabari PS. Muzaffarpur					
Witness	1)B.S.AP 745, Lalan Kumar, Mushahari, Reserve Guard 2)Anil Kumar -do - 3)BSAP 229 Chandan Kumar - do -					
Investigating officer	Tej Prakash Singh, SI Police Mushahari P.S. Muzaffarpur 8603993494					

14. If F.I.R. is false then mentioned the steps taken or proposed to be taken under Section 182/211 of Cr.P.C.

15. Result of laboratory analysis.

16. Brief facts of the case (add separate page if necessary)
As per page no. 4

P.S.
G.P.

- 25 -

-4-

This case has been reported on the basis of the typed Application of the Complainant ASI Bhola Prasad at present posted at Mushahari P.S. District Muzaffarpur against the FIR accused 1) Haiwa Truck against the owner/ driver of reg. No. BR06GB5601, 2) Reg. No. BR06GB2611, 3) Regd. No. BR06G-1590 (4) Abdesh Kumar Singh son of Brij Kishore Singh of Village Sherpur Mandak, Kacchi Paccki PS. Sadar, 3) Amarendra Kumar Singh @ Majju Singh, son of Kaushal Singh, resident of Manika Vishanpur Chawk, PS. Mushahari both of District Muzaffarpur on the charge of seizure of the vehicle at the time of transporting sandy earth by digging the same stealthily from the investigation carried on so far inspection of the place of occurrence statement of the Complainant and the witnesses and from the observation this case has been found to be true.

This case to under section 303/ 3(5) BNS Act and 56 Section Bihar Minerals Concession and Prevention of Illegal Mining Transportation And Storage Amendment rule Section 15 Environment act 1981 against the Owner of Haiwa Track Reg No. BR06G5601 1) Awdesh Kumar Singh, son of Braj Kishore Singh of Sherpur Gundak, Kacci Pucchi PS. Sadar and owner of two Haiwa truck respectively 2) Mobarak Ansari, son of Md. Hanif, 3) Md. Golam Ansari son of late Sulemen Ansari both resident of Manipur P.S. Sakra, 4) Prop. Haiwa Regd. BROGG4590 Mukesh Munkar Mishra, Son of Prahallad Kumar Mishra, resident of Bakra Park, Kiftarpur Gurudas PS.

94
 0

- 36 -

Sadar, District Muzaffarpur and 5) Sidhar Pratha, 6) and accomplishes for digging earth Amarendra Kumar Singh @ Bhajju, son of Kaushal Singh resident of Majika Vishanpur Chawk, PS. Mushahari, dist. Muzaffarpur.

Hence I am submitting the charge sheet under section 303/ 3(5) BNS Act Section 56 Bihar Minerals Concession and Prevention of Illegal Mining Transportation And Storage Amendment rule section 15 Environment Act against the owner of the vehicle Awdesk Kumar Sigh, 2) Muikhesh Kumar Mishra, driver Md. Minarul Ansari 3) Md. Gulam Ansari, 4) Hari Kishore Patel and their accomplices Amrendra Kumar Singh @ Bhajju stopped investigation of the case and inform the Complainant.

Submitted:
Sd/- illegible
25.09.2024
S.I.

17. Mention the notice complied with -- Yes/ No.

Date of sending Sd/- illegible, 2509.24

18 Forwarded by Station House

Officer/Officer in Charge, P.S.

Name: Ranjit Kumar Gupta

Rank: ASI, P.S. Chapra, Mushahari PS

Inspector of police Cum Officer- In-Charge

Signature of the

I.O. Submitting

Final Report/ Charge sheet

Name: Tej Prakash Singh

Rank: S.I. Police No....

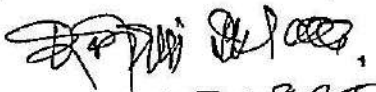
Mushahari PS

Compared by:

Sd/- illegible

18.8.25

Certified to be the English translation of a Final Report in Hindi


25.08.25



अनुसूची-47, प्रपत्र सं०-118 पु०६० प्रपत्र सं०-26
विधेय-143)

WRB 4005725

- 37 -

FIRST INFORMATION REPORT

प्रथम सूचना रिपोर्ट

(Under Section 173 B.N.S.S)

(धारा 173 बी.एन.एस.एस. के तहत)

1	District (जिला)	Muzaffarpur	P.S. (थाना):	Mushahari PS	
	Year (वर्ष):	2025	FIR No. (प्र.सू.रि.सं०):	5114023250188	Date and Time of FIR (प्र.सू.रि.की दिनांक और समय):
					11/08/2025 15:30
2	(i) Act (अधिनियम)	THE BIHARATIYA NYAYA SANHITA (BNS), 2023			Sections 303(2),317(2) (धाराएं)
	(ii) Act (अधिनियम)	MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957			Sections 4(1)(A) (धाराएं)
	(iii) Act (अधिनियम)	Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation & Storage) Rules, 2019			Sections 11,56 (धाराएं)
3	(a) Occurrence of offence: (अपराध की घटना):				
	Day (दिन)	Saturday	Date from (वारीख से)		Date to (वारीख तक)
	Time Period (समय सीमा)		Time from (समय से)		Time to (समय तक)
					14/12/2024
	(b) Information received at PS: (थाना पर सूचना प्राप्त):	Date (दिनांक)	11/08/2025	Time (समय)	15:30
	(c) Station Diary Reference:Entry No. (थाना दैनिकी संदर्भ:प्रविष्टि सं):		0411/11082025	Date and Time (दिनांक और समय)	11/08/2025 15:30
4	Type of Information received:(प्राप्त सूचना का प्रकार):	Written			
5	Place of Occurrence: (घटनास्थल):				
	(a) Direction and distance from P.S. (थाना से दिशा एवं दूरी)		East, 10.00 Kms		

- 38 -

- (b) Beat No./ H
(b) Circle No.
(वीट सं./
सर्किल
नं.0)
- (c) Address Aathar Ghat
(c) (पता) Aathar Ghat
Mushahari PS., Muzaffarpur
Bihar, India

6 Complainant/Informant:
(शिकायतकर्ता/सूचनाकर्ता):

- (a) Name Prakash Kumar (b) Father's/ Husband's Jai Mangal Singh
(a) (नाम) (b) Name
(पिता/पति
का नाम)
- (c) Date/Year of Birth. (d) Nationality INDIAN
(c) (जन्म तिथि/वर्ष) (d) (राष्ट्रीयता)
- (e) IED No.
(e) (युआईडी सं.):
- (f) Passport No. Date of Issue Place of Issue
(f) (पासपोर्ट संख्या) (जारी करने की तारीख) (जारी करने का स्थान)

(g) Id Details (Ration Card/Voter ID Card/Passport/UID No./Driving License/PAN or any other valid entry)

(g) पहचान विवरण (राशन कार्ड/मतदाता कार्ड/पासपोर्ट/यूआईडी सं./डाइविंग लाइसेंस/पैन कार्ड या अन्य कोई वैध पहचान दस्तावेज)

S. No. (क्र. सं.)	ID Type (पहचान पत्र का प्रकार)	Not Available. (उपलब्ध नहीं है)	ID Number (पहचान संख्या)
1			

(h) Occupation
(h) (व्यवसाय)

(i) Present Address (वर्तमान पता)	Permanent Address (स्थायी पता)
District Mining Office, Muz District Mining Office, Muz Town PS, Muzaffarpur Bihar, India	Village-Kansua Village-Kansua Shakurbad PS, Jehnabad Bihar, India

(j) Phone number (दूरभाष सं.):	(k) Mobile (मोबाइल सं.):
	8825132403

7 Details of Known/Suspect/Unknown accused with full particulars:
(ज्ञात/संदिग्ध/अज्ञात अभियुक्त की पूरी विवरणी)

Sr.No. (अनुक्रमांक)	Name (नाम)	Alias Name (उपनाम)	Father's / Husband's Name (पिता/पति का नाम)	Present Address (वर्तमान पता)
(1)	Gudu Roy			Ankit Nahi Ankit Nahi Other, Other Bihar, India

(2) Moti MishraAnkit Nahi
Ankit Nahi
Other, Other
Bihar, India(3) Harendra ChaudharyVillage-Binda
Village-Binda
Mushabari PS,
Muzaffarpur
Bihar, India

- 8 **Reasons for delay in reporting by the complainant/Informant**
(शिकायतकर्ता/सूचनाकर्ता द्वारा प्रतिवेदित करने में विलम्ब का कारण)
- 9 **Particulars of items of Interest**
(सम्बंधित वस्तुओं का विवरण)
- 10 **Total value of items in Rs./-**
(वस्तुओं का कुल मूल्य रुपये-में)
- 11 **Inquest Report/UD. case No. if any**
(मृत्यु समीक्षा रिपोर्ट/यू.डी. प्रकरण संख्या, यदि कोई हो)
- 12 **First Information contents**
(प्रथम सूचना तथ्य)
- 11/18 of Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation & Storage) Rules, 2019 and Rule amendment 2024

I 188FIR.pdf**Complaint(शिकायत)**

सेवा में,
धानाध्यक्ष
मुशहरी, थाना
मुजफ्फरपुर।
विषय:- प्राथमिकी (FIR) दर्ज करने के संबंध में।
महाशय,

उपरोक्त विषयक के संबंध में कहना है कि माननीय राष्ट्रीय हरित अधिकरण, कोलकाता, द्वारा मुजफ्फरपुर जिलान्तर्गत, मौजा- आधर घाट में अवैध खनन से संबंधित प्राप्त निदेश के आलोक में जांच कमिटी का गठन किया गया, जिसमें निम्न पदाधिकारी सम्मिलित हैं:-

1. अपर समाहर्ता, (राजस्व) मुजफ्फरपुर।
2. बोर्ड एनालिस्ट, BSFCB, पटना।
3. क्षेत्रीय पदाधिकारी, BSPCB, मुजफ्फरपुर।

कमिटी द्वारा खनिज विकास पदाधिकारी मुजफ्फरपुर की उपस्थिति में दिनांक 14.12.2024 को मुशहरी थाना अन्तर्गत आधर घाट के समीप उत्खनित स्थल की जांच की गयी। जांचोपरान्त गठित कमिटी द्वारा तीन सफेद बालू उत्खनन स्थल चिह्नित किया गया। जिसकी विवरणी निम्नवत है:-

1.26.072329,85.521376 (Approx.Lenth:120m,width: 45m, Depth: 7m)

2.26.081764,85.517279 (Approx.Lenth:255m,width: 55m, Depth: 3m)

3.26.072329,85.521376 (Approx.Lenth:120m,width: 45m, Depth: 7m)

गठित कमिटी को किराी भी प्रकार का उत्खनन स्थल से संबंधित वैध कागजात प्रस्तुत नहीं किया गया। कमिटी द्वारा उक्त स्थल के आस-पारा उपस्थित ग्रामिणों से उत्खनन में सम्मिलित अवैध खनन कर्ताओं के बारे में पृच्छा किये जाने पर तीन (03) अवैध खनन कर्ताओं की संलिप्तता बतायी गयी। जिसकी विवरणी निम्नवत है:-

1. श्री हरेन्द्र चौधरी, ग्राम-बिन्दा

2. श्री गुरु राय,

3. श्री मोती मिश्रा

उपरोक्त नामित अवैध खनन कर्ताओं के द्वारा अवैध रूप से सफेद बालू का खनन किया गया है। जिससे सरकारी राजस्व की क्षति हुई है, जो MMDR ACT 1957 की धारा 04 (1A) का उल्लंघन है। जो धारा 21 के तहत दण्डनीय है। साथ ही बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं मण्डारण निवारण) नियमावली 2019 की नियम 11 एवं 18 का उल्लंघन एवं संशोधित नियमावली 2024 के नियम 56 एवं भारतीय न्याय संहिता 2023 की धारा 303(2) एवं 317(2) के तहत दण्डनीय है।

अतः अनुरोध है कि नामित के विरुद्ध उपरोक्त नियमों के तहत एवं अन्य सुसंगत धाराओं के तहत प्राथमिकी दर्ज करें।

विश्वासभाजन

प्रकाश कुमार

खान निरीक्षक

मुजफ्फरपुर।

प्रकाश कुमार
पिता-जय मंगल सिंह
ग्राम-कनसुआ, पो.-रतनी बाजार
थाना-शकुसबाद, जिला-जहानाबाद
मो-8825132403

Action Taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से मद संख्या - 2 में उल्लेखित धारा के अन्तर्गत अपराध होना प्रकट होता है):

- 13 (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और अनुसन्धान के लिए लिया गया)
(2) Directed (Name of L.O.) (अनुसंधानकर्ता का नाम) :- JAY KISHOR SINGH Rank (पंक्ति) :- SI (Sub-Inspector)
No. (सं०) :- Jay120878 to take up the Investigation (को अनुसन्धान प्रद्वन करने क लिए निर्देश दिया गया).
(3) Refused investigation due to (अनुसंधान के लिए इंकार करने का कारण)

- 14 F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्र.सू. रि. पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक प्रति नि:शुल्क दी गयी)

Tej Prakash Sr
11/08/25



Signature of Officer in charge of Police
Station
(थानाध्यक्ष का हस्ताक्षर)

Signature/Thumb Impression of the complainant/informant
(शिकायतकर्ता / सूचनाकर्ता का हस्ताक्षर / अंगुठे का निशान)

Name : Tej Prakash Singh
(नाम)

Rank : SI (Sub- No. Inspector) (सं०)
(पंक्ति)

tej130995

जिला खनन कार्यालय, मुजफ्फरपुर।

पत्रांक : LA-MP 01 एम0, मुज0, / दिनांक : 11/08/2025

सेवा में,

थानाध्यक्ष,
मुशहरी, थाना
मुजफ्फरपुर।

विषय:- प्राथमिकी (FIR.) दर्ज करने के सम्बन्ध में।

महाशय,

उपर्युक्त विषयक के सम्बन्ध में कहना है कि माननीय राष्ट्रीय हरित अधिकरण, कोलकाता, द्वारा मुजफ्फरपुर जिलान्तर्गत, मौजा- आथर घाट में अवैध खनन से सम्बन्धित प्राप्त निदेश के आलोक में जॉच कमिटी का गठन किया गया, जिसमें निम्न पदाधिकारी सम्मिलित हैं :-

1. अपर समाहर्ता, (राजस्व) मुजफ्फरपुर।
2. बोर्ड एनालिस्ट, B.S.P.C.B, गटना।
3. क्षेत्रीय पदाधिकारी, B.S.P.C.B, मुजफ्फरपुर।

कमिटी द्वारा खनिज विकास पदाधिकारी, मुजफ्फरपुर की उपस्थिति में दिनांक 14.12.2024 को मुशहरी थाना अन्तर्गत आथर घाट के समीप उत्खनित स्थल की जॉच की गयी। जॉचोपरान्त गठित कमिटी द्वारा तीन सफेद बालू उत्खनन स्थल चिन्हित किया गया। जिसकी विवरणी निम्नवत है-

1. 26.072329, 85.521376 (Approx. Lenth: 120m, Width: 45m, Depth: 7m)
2. 26.081764, 85.517279 (Approx. Lenth: 255m, Width: 55m, Depth: 3m)
3. 26.072329, 85.521376 (Approx. Lenth: 120m, Width: 45m, Depth: 7m) (जॉच प्रतिवेदन संलग्न)

गठित कमिटी को किसी भी प्रकार का उत्खनन स्थल से सम्बन्धित वैध कागजात प्रस्तुत नहीं किया गया। कमिटी द्वारा उक्त स्थल के आस-पास उपस्थित ग्रामिणों से उत्खनन में सम्मिलित अवैध खनन कर्ताओं के बारे में पूछा किये जाने पर तीन (03) अवैध खनन कर्ताओं की संलिप्तता बतायी गयी। जिसकी विवरणी निम्नवत है :-

1. श्री हरेन्द्र चौधरी, ग्राम- बिन्दा
 2. श्री गुरू राय,
 3. श्री मोती मिश्रा
- (जॉच प्रतिवेदन संलग्न)

उपरोक्त नामित अवैध खनन कर्ताओं के द्वारा अवैध रूप से सफेद बालू का खनन किया गया है। जिससे सरकारी राजस्व की क्षति हुयी है, जो MMDRACT 1957 की धारा 04 (1A) का उल्लंघन है। जो धारा 21 के तहत दण्डनीय है। साथ ही बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भण्डारण निवारण) नियमावली 2019 की नियम 11 एवं 18 का उल्लंघन एवं संशोधित नियमावली 2024 के नियम 56 एवं भारतीय न्याय संहिता 2023 की धारा 303(2) एवं 317(2) के तहत दण्डनीय है।

आतः अनुरोध है कि नामित के विरुद्ध उपरोक्त नियमों के तहत एवं अन्य सुसंगत धाराओं के तहत प्राथमिकी दर्ज करें।

अनुलग्नक:- यथावत।

गवाह - J. अजिष्ठा आराम अंसारी

थाना निरीक्षक, मुजफ्फरपुर

2. BHG No. - 233035, दिनांक कुमर

श्री क. कुमार

विश्वासमाजन,

11/08/2025

खान निरीक्षक,

मुजफ्फरपुर।

नाम - प्रकाश कुमार
पिता - जय मंगल सिंह
पता - कुमर, पो - रतनी बाजार
थाना - रतनी बाजार, जिमा - जहनाबाद
Mob - 8825132403

Registered Mubaham P.S. Case No. 188/Pur Dated - 11/08/2025. U/s- 303(b) / 317(2) BNC & 04(1A) MMDRACT 1957 and Rule 11/18 of Bihar Minerals (Conservation, Prevention of Illegal Mining, Transport & Storage) and Rule 56 of Amendment 2024, s.3. They either Singh will please find higher and case.

ALL THE MULLA, P.S.

-42-

Schedule -47 Form No. 118, Pu.E. Form No 26
Section 143

G.R. No. 4005/25
(Under Section 173 B.N.S.S.)
(Under Section 173 of Cr. P.C.)

1) District- Muzaffarpur, PS. Mushahari PS, Year :2025, FIR No.5114023250188
Date and Time: 11.08.2025 15:30

2(i) Act- The Bharatiya Nayaya Sanhita (BNS),2023 Sections-303(2),317(2)

(ii) Act- Mines and Minerals (Regulation
Of Development) Act Sections- 4(1)(A)

(iii) Act- Bihar Minerals (Concession, Prevention of
illegal Mining, Transportation & Storage)Rues, 2019 Sections- 11,56

3(a) Occurrence of offence-
Day: Saturday Date from: Date to: 14.12.2024
Time period - Time From: Time to:00:00

(b) Information received at P.S. 11.08.2025 Time 15:30 hrs.

(c) Station Diary Reference: Entry No 0411/11082025
Date and time: 11/08/2025 15:30

4. Type of information received: Written

5. Place of Occurrence:

(a) Direction and distance from P.S.- East 10,00 Kms.

-2-

(b) Beat No. II

(b) Circle No.

(c) Address: Aathar Ghat, Mushabari PS, Muzaffarpur, Bihar, India.

6. Complainant / Informant:

(a) Name : Prakash Kumar (b) (b) Father's/ Husband's Name: Jai Mangal Singh

(c) Date/Year of Birth - (d) Nationality: Indian

(e) UID No.

(f) Passport No. Date of issue: Place of Issue:

(g) Id Details (Ration Card/Voter ID Card/Passport /UID No. /Driving License/PAN
or any other valid entry)

S. 1 ID Type Not available. ID Number

(h) Occupation:

48

2

(i) Present Address	District Mining Office, Muz, District Mining Office, Muz Town, PS Muzaffarpur Bihar, India	Permanent Address	Village - Kansua, Vill- Kansua, Shakurabad PS Jehanabad Bihar, India
---------------------	--	-------------------	--

(j) Phone Number (k) Mobile: 8825132403

7. Details of known /suspected / unknown accused with full particulars:

Sr. No.	Name	Alias Name	Father's / Husband's Name	Present Address
(1)	Gudu Roy			Ankit Nahi Ankit Nahi other, other, Bihar, India.
			-3-	
(1)	Moti Mishra			Ankit Nahi Ankit Nahi other, other, Bihar, India.
(3)	Harendra Chaudhary			Village- Binda Village- Binda Mushahari PS Muzaffarpur Bihar, India

8. Reason for delay in reporting by the complainant / informant

9. Particulars of items of Interest:

10. Total value of Items in Rs/-

11. Inquest Report /U.D. Case No. if any:

12. First Information contents:

11/18 of Bihar Minerals (Concession, Prevention of illegal Mining,
Transportation & Storage) Rules, 2019 and Rule amendment 2024.

I [188FIR.pdf](#)

Complaint:

To,

The Officer in Charge,
Mushahari Police Station
Muzaffarpur.

Subject- Regarding filing of FIR.

-X4-

3

Sir,

With regard to the above subject, it is to be said that in the light of the direction received from the Hon'ble National Green Tribunal, Kolkata, regarding illegal mining in Mauja- Aathar Pat under Muzaffarpur District, an investigation committee was constituted, which includes the following officers:-

1. Additional Collector, (Revenue) Muzaffarpur.
2. Board Analyst, BSFCB, Patna.
3. Regional Officer, BSPCB, Muzaffarpur.

The committee inspected the excavated site near Aathar Ghat under Mushahari Police Station on 14.12.2024 in the presence of Mineral Development Officer, Muzaffarpur. After investigation, three white sand excavation sites were identified by the committee constituted. The details of which are as follows:-

1. 26.072329,85.521376 (Approx. Lenth:120m, width: 45m, Depth: 7m)
2. 26.081764,85.517279 (Approx. Lenth-255m, width: 55m, Depth: 3m)
3. 26.072329,85.521376 (Approx. Lenth:120m,width: 45m, Depth: 7m)

No valid documents related to the excavation site were presented to the constituted committee. When the committee inquired about the illegal miners involved in the

- LX -

excavation from the villagers present around the site, the involvement of three (03) illegal miners was revealed. The details of which are as follows:-

1. Shri Harendra Chaudhary, Village-Binda
2. Shri Gudu Rai,
3. Shri Moti Mishra

The above named illegal miners have illegally mined white sand. Due to which there has been a loss of government revenue, which is a violation of Section 04 (1A) of MMDR ACT 1957 which is punishable under Section 21. Also, there is a violation of Rule 11 and 18 of Bihar Minerals (Subsidy Illegal Mining, Transportation and Storage Prevention) Rules 2019 and Rule 56 of the amended rules 2024 and is punishable under Section 303 (2) and 317 (2) of the Bharatiya Nayaya Sanhita 2023. Therefore, it is requested to register an FIR against the named under the above rules and other relevant sections.

Yours faithfully,

Prakash Kumar

Mines Inspector

Muzaffarpur

-4-

Prakash Kumar

Father-Jan Mangal Singh

Village-Kansua, P.O.-Ratni Bazar

-96-

5

P.S. -Shakurabad, District-Jehanabad

Mobile-8825132403

Action taken:

Since the above report reveals commission of offence (s) u/s as mentioned at item No. 2.

13. (1) Registered the case and took on the investigation:

(2) Directed (Name of I.O): JAY KISHOR SINGH, Rank: SI (Sub-Inspector) No.jay120878 to take the investigation.

(3) Refused investigation due to:

14. FIR read over to the Complainant/ Informant, admitted to be correctly recorded and a copy given free of cost.

Sd/- illegible

11.08.25

Signature of Officer in Charge
of Police Station

sd/- illegible
11.08.25

15. Signature /Thumb Impression of the Complaint/ Informant

Name: Tej Prakash Singh

Rank: SI (Sub-Inspector)
No.tej30095

~~4X-~~

Office of the District Mining, Muzaffarpur.

Letter No.: CAMP 01 M, Muzaffarpur/ Dated 11/08/2015

To,
The Officer-in-Charge,
Mushahari, Police Station Muzaffarpur.

Subject: Regarding filing of FIR.

Sir,

With regard to the above subject, it is to be said that in the light of the direction received from the Hon'ble National Green Tribunal, Kolkata, regarding illegal mining in Mauja Aathar Ghat under Muzaffarpur district, an inquiry committee was constituted, which includes the following officers:-

1. Additional Collector, (Revenue) Muzaffarpur.
2. Board Analyst, B.S.P.C.B, Patna.
3. Regional Officer, B.S.P.C.B, Muzaffarpur.

The committee inspected the excavation site near Aathar Ghat under Mushahari police station on 14.12.2024 in the presence of Mineral Development Officer, Muzaffarpur. After investigation, three white sand excavation sites were identified by the constituted committee. Whose details are as follows:-

- 1 26.072329, 85.521376 (Approx. Lenth: 120m, Width: 45m, Depth: 7m)

2. 26.081764, 85.517279 (Approx. Lenth: 255m, Width: 55m, Depth: 3m)

3. 26.072329, 85.521376 (Approx. Lenth: 120m, Width: 45m, Depth: 7m) (Investigation report attached)

No valid documents related to the excavation site were presented to the constituted committee. When the committee inquired about the illegal miners involved in the excavation from the villagers present around the said site, three (03) illegal miners were found involved. The details of which are as follows:-

1. Shri Harendra Chaudhary, Village- Binda
2. Shri Gudu Rai,
3. Shri Moti Mishra

(Investigation report attached)

The above named illegal miners have illegally mined white sand. Due to which there has been loss of government revenue, which is a violation of Section 04 (1A) of MMDR ACT 1957. Which is a violation of Section 21 It is punishable under the Bihar Minerals (Subsidy, Prevention of Illegal Mining, Transportation and Storage) Rules 2019 and Rule 56 of the amended rules 2024 and Section 303 (2) and 317 (2) of the Bharatiya Nayaya Sanhita 2023.

Therefore, it is requested to register an FIR against the named under the above rules and other relevant

*9-

8

sections.

Annexure: As mentioned.

Yours Faithfully,

Sd/- illegible

11.08.2025

Mines Inspector

Muzaffarpur

Sd/- illegible

11.08.25

Witness:1. Afifah Alam Ansari

Mines Inspector, Muzaffarpur

2. BHG No. 233035, Deepak Kumar

Sd/- Deepak Kumar

Name: Prakash Kumar

Son of Jai Mangal Singh

Vill- Kangua, PO Ratni

Bazar, P.S. Rukurabad

Dist- Jehanabad,

Mob- 8825132403

(On the Left hand margin)

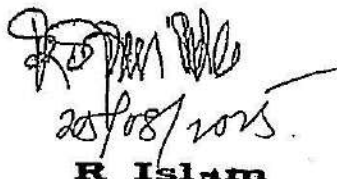
Registered Mushahari PS Case No. 188/25 dated 11.08.2025
u/s 303(32)/317(1) BNS & 04(1A) MMDR Act 1957 and Rule
11/18 of Bihar Minerals (Concession, Prevention of Illegal
Mining Transportation and Storage) Rule 2019 and Rule 56 of
Amendment 2024 S.I. Jai Kishor Singh will please
investigation this case.

Sd/- illegible

11.08.2025

ASI SHO Mushahari PS

Certified to be the English translation of a FIR and Letter
in Hindi.


R Islam

Rtd. Senior Interpreting Officer (C)

O.S. High Court, Calcutta

कठिबराबाग

NR-3589/2

अनुसूचि-47, प्रपत्र सं0-118 पु0ह0प्रपत्र सं0-26 (नियम 1-183)

FIRST INFORMATION REPORT

प्रथम सूचना रिपोर्ट

(Under Section 173 B.N.S.S)

(धारा 173 बी.एन.एस.एस. के तहत)

1	District - (जिला)	Muzaffarpur	P.S. (थाना):	Mushahari PS	
	Year (वर्ष):	2024	FIR No. (प्र.सू.रि.सं0):	5114023240205	Date and Time of FIR (प्र.सू.रि की दिनांक और समय):
	(i) Act (अधिनियम)	THE BHARATIYA NYAYA SANHITA (BNS), 2023		Sections 303,3(5) (धाराएं)	
2	(ii) Act (अधिनियम)	Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation & Storage) Rules, 2019		Sections 56 (धाराएं)	
	(iii) Act (अधिनियम)	ENVIRONMENT PROTECTION ACT 1986		Sections 15 (धाराएं)	
3	(*) Occurrence of offence: (अपराध की घटना):				
	Day (दिन)	Monday	Date from (तारीख से)	29/07/2024	Date to (तारीख तक)
	Time Period (समय सीमा)		Time from (समय से)	22:40	Time to (समय तक)
	(b) Information received at PS: (थाना पर सूचना प्राप्त):	Date (दिनांक)	30/07/2024	Time (समय)	00:10
	(c) Station Diary Reference:Entry No. (थाना दैनिकी संदर्भ:प्रविष्टि सं):		1068/30072024	Date and Time (दिनांक और समय)	30/07/2024 00:10
4	Type of Information received:(प्राप्त सूचना का प्रकार):	Written			
5	Place of Occurrence: (घटनास्थल):				
	(a) Direction and distance from P.S. (थाना से दिशा एवं दूरी)		North-East,4.00 Kms		
	(b) Beat No./ (बीट सं./ सर्किल नं.0)	7			

(c) Address Village-Manika Vishnupur Chand Murra Tola
(e) (पता) Village-Manika Vishnupur Chaad Murra Tola
Mushahari PS , Muzaffarpur
Bihar , India

6

Complainant/Informant:
(शिकायतकर्ता / सूचनाकर्ता):

(a) Name	Bhola Prasad	(b)	Father's / Husband's Name
(a) (नाम)		(b)	(पिता / पति का नाम)
(c) Date/Year of Birth		(d)	Natfionality INDIAN
(c) (जन्म तिथि/ वर्ष)		(d)	(राष्ट्रीयता)
(e) UID No.			
(e) (युआईडी सं.):			
(f) Passport No.		Date of Issue	Place of Issue
(f) (पासपोर्ट संख्या)		(जारी करने की तारीख)	(जारी करने का स्थान)

(g) Id Details (Ration Card/Voter ID Card/Passport/UID No./Driving License/PAN or any other valid entry)

(g) पहचान विवरण (राशन कार्ड/मतदाता कार्ड/ पासपोर्ट/युआईडी सं./डाइविंग लाइसेंस/पैन कार्ड या अन्य कोई वैध पहचान दतावेज)

S. No.	1	ID Type	Not Available.	ID Number
(क्र. सं.)		(पहचान पत्र का प्रकार)	(उपलब्ध नहीं है)	(पहचान संख्या)

(h) Occupation
(h) (व्यवसाय)

(i) Present Address	Thana Mushahari	Permanent Address	Mushahari PS
(i) (वर्तमान पता)	Thana Mushahari Mushahari PS, Muzaffarpur Bihar , India	(स्थायी पता)	Muzaffarpur Bihar , India

(j) Phone number		(k) Mobile	9852880722
(j) (दूरभाष सं.):		(k) (मोबाइल सं.):	

7

Details of Known/Suspect/Unknown accused with full particulars:
(ज्ञात/संदिग्ध/अज्ञात अभियुक्त की पूरी विवरणी)

Sr.No.	Name	Alias Name	Father's / Husband's Name	Present Address
(अनुक्रमांक)	(नाम)	(उपनाम)	(पिता / पति का नाम)	(वर्तमान पता)
(1)	<u>Owner of Haiva Reg. No.</u> <u>BR06GB 5601</u>			Ankit Nahi Ankit Nahi Other , Other Bihar , India
(2)	<u>Driver of Haiva Reg.no.</u> <u>BR06G4520</u>			Ankit Nahi Ankit Nahi Other , Other Bihar , India
(3)	<u>Owner of Haiva Reg. No.</u> <u>BR06GB 2611</u>			Ankit Nahi Ankit Nahi

Other, Other
Bihar, India
Ankit Nahi
Ankit Nahi
Other, Other
Bihar, India

Ankit Nahi
Ankit Nahi
Other, Other
Bihar, India

village Sherpur Gandak
Kachhi Pakki
village Sherpur Gandak
Kachhi Pakki
Sadar PS, Muzaffarpur
Bihar, India

Ankit Nahi
Ankit Nahi
Other, Other
Bihar, India

Manika Vishunpur Chand
Manika Vishunpur Chand
Mushahari PS,
Muzaffarpur
Bihar, India

- (4) Driver of Halva Reg.no.
BR06GB 5601
- (5) Driver of Halva Reg.no.
BR06GB 2611
- (6) Awadhesh Kumar Singh Brij Kishor Singh
- (7) Owner of Halva Reg.no.
BR06G4598
- (8) Amendra Kumar Singh Bhajju Singh Kaushal Singh

8 **Reasons for delay in reporting by the complainant/Informant**
(शिकायतकर्ता / सूचनाकर्ता द्वारा प्रतिवेदित करने में विलम्ब का कारण)

9 **Particulars of Items of interest**
(सम्बन्धित वस्तुओं का विवरण)

10 **Total value of items in Rs./-**
(वस्तुओं का कुल मूल्य रुपये/- में)

11 **Inquest Report/U.D. case No. if any**
(मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण संख्या, यदि कोई हो)

12 **First Information contents**
(प्रथम सूचना तथ्य)

Illegal Mining

1 205FIR.pdf

Complaint(शिकायत)

सेवा में,
श्रीमान थानाध्यक्ष महोदय
मुशहरी थाना मुजफ्फरपुर
महाशय,

सादर पूर्वक सूचित करना है की मैं सा०अ०नि० भोला प्रसाद वर्तमान में मुशहरी थाना में पदस्थापित हूँ। आज दिनांक 29.07.24 को समय करीब 22:05 बजे रात्रि गस्ती के लिए सशस्त्र बल BSAP/745 ललन कुमार BSAP/205 अनिल कुमार BSAP/224 चंदन कुमार के साथ सरकारी वाहन से विधि व्यवस्था ज्यूटी एवं छापाकारी हेतु थाना से प्रस्थान किया गस्ती के क्रम में समय करीब 10:40 बजे मनिका चौक पर धा की गुप्त सूचना मिला की (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम शेरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ भज्जू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर रजवारा ढाब से अवैध मिट्टी काटकर हार्डवा से ढोने का काम कर रहे हैं तथा अवैध मिट्टी कि बिक्री करते हैं। इसकी सूचना वरीय पदाधिकारी को देते हुए सूचना के सत्यापन व आवश्यक कारवाई हेतु रजवारा ढाब के लिए प्रस्थान किया जाने के क्रम में मनिका विशुनपुर चाँद मुरा टोला के पास देखा की तीन(03) हार्डवा ट्रक जिसपर अवैध वस्तुओं का लदा हुआ है जब हार्डवा ट्रक ड्राईवर पुलिस गाड़ी को देखकर (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम शेरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ भज्जू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर तीनों ट्रक

- 5X -

हईवा ड्राईवर गाड़ी छोड़कर भागने लगा जिसे सशस्त्र बल के द्वारा पकड़ने का प्रयास किया गया परन्तु अधीरा होने के कारन पांचो भागन में सफल रहे पुलिस कार्रवाई को देखकर आस पास के लोग एकत्र हो गये एकत्रित लोगो से साक्षी बनने का अनुरोध किया परन्तु कोई साक्षी बनने हेतु तैयार नहीं हुए। तब साथ गये सशस्त्र बल BSAP/745 ललन कुमार BSAP/205 अनिल कुमार को साक्षी बनाते हुए विडियो ग्राफी करते हुए ड्राइव ट्रक हईवा का विधिवत तलाशी एवं जांच किया तो तलाशी के क्रम में (1) रजि० नं० BRBR06GB-5601 चेसिस नं० MA1QDAHHCF6A47689-इंजन नं०-BA14ZM0180-पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ (2) रजि० नं०-BRBR06GB-2611-चेसिस-MA1PCACBCE6D49009 इंजन नं० BE14ZCO383 पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ (3) रजि० नं० BR06G-4590 चेसिस नं० MAT39652292D0446 इंजन नं०-90D62745215 पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ तीनों हईवा ट्रक को जप्त किया तथा विधिवत जप्ती सूचि बनाया जप्ती सूचि पर उक्त साक्षियों (1) BSAP/745 ललन कुमार (2) BSAP/205 अनिल कुमार को साक्षी बनाकर हस्ताक्षर बना दिये जप्त हईवा ट्रक के साथ एवं सशस्त्र बल के साथ थाना आये। तथा तीनों ट्रक हईवा को सुरक्षात रखा गया है अवैध रूप से अवैध मिट्टी काटना एवं ढोना तथा बिक्री करना तथा अवैध खनन भण्डारण करना एक संज्ञेय अपराध है अतः श्रीमान से अनुरोध है की (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम थोरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ भजू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर तथा तीनों ट्रक हईवा रजि० नं० BRBR06GB-5601, रजि० नं०-BRBR06GB-2611, रजि० नं० BR06G-4590 के स्वामी एवं चालक के विरुद्ध उचित कानूनी कारवाई करने की कृपा की जाये।

विश्वसभाजन

भोला प्रसाद

29.07.24

स०अ०नि०

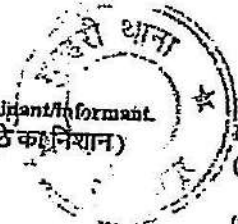
मुशहरी थाना

Action Taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:
(की गयी कार्यवाही : चूँकि उपरोक्त जानकारी से मद संख्या - 2 में उल्लेखित धारा के अन्तर्गत अपराध होना प्रकट होता है):

- 13 (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और अनुसन्धान के लिए तिथि: भया,
(2) Directed (Name of I.O.) (अनुसंधानकर्ता का नाम) :- Tej Prakash Singh Rank (पंक्ति):- SI (Sub-Inspector) No. (सं०):- tej130995 to take up the Investigation (को अनुसन्धान ग्रहण करने क लिए निर्देश दिया गया)
(3) Refused investigation due to (अनुसंधान के लिए इंकार करने का कारण)
- 14 F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्र.सू.रि. पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक प्रति नि:शुल्क दी गयी)

Signature/Thumb Impression of the complainant/informant.
(शिकायतकर्ता / सूचनाकर्ता का हस्ताक्षर / अंगूठे का निशान)

15

Name
(नाम)

Signature of Officer in Charge of Police Station

(थानाध्यक्ष का हस्ताक्षर)

Biral Kushwaha
2010124
P.S. 24.0.2010

BIRBAL KUSHWAHA

Rank
(पंक्ति)SI (Sub- No.
Inspector) (सं०)

bir10059

सेना में,

श्रीमान थानाध्यक्ष महोदय

मुशहरी थाना मुजफ्फरपुर

महाशय,

— 54 —

सादर पूर्वक सूचित करना है की मैं स०अ०नि० भोला प्रसाद वर्तमान में मुशहरी थाना में पदस्थापित हूँ । आज दिनांक 29.07.24 को समय करीब 22:05 बजे रात्रि गस्ती के लिए सशस्त्र बल BSAP/745 ललन कुमार BSAP/205 अनिल कुमार BSAP/224 चंदन कुमार के साथ सरकारी वाहन से विधि ब्यवस्था इयूटी एवं छापाकारी हेतु थाना से प्रस्थान किया गस्ती के क्रम में समय करीब 10:40 बजे मनिका चौक पर था की गुप्त सूचना मिला की (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम शेरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ भज्जू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर रजवारा ढाब से अवैध मिट्टी काटकर हईवा से ढोने का काम करा रहे हैं तथा अवैध मिट्टी कि विक्री करते हैं । इसकी सूचना वरीय पदाधिकारी को देते हुए सूचना के सत्यापन व आवश्यक करवाई हेतु रजवारा ढाब के लिए प्रस्थान किया जाने के क्रम में मनिका विशुनपुर चाँद मुरा टोला के पास देखा की तीन(03) हईवा ट्रक जिसपर अवैध बलुआही मिट्टी लदा हुआ है जब हईवा ट्रक ड्राईवर पुलिस गाड़ी को देखकर (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम शेरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ भज्जू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर तीनों ट्रक हईवा ड्राईवर गाड़ी छोड़कर भागने लगा जिसे सशस्त्र बल के द्वारा पकड़ने का प्रयास किया गया परन्तु अँधेरा होने के कारण पाँचो भागने में सफल रहे पुलिस कार्यवाई को देखकर आस पास के लोग एकत्र हो गये एकत्रित लोगो से साक्षी बनने का अनुरोध किया परन्तु कोई साक्षी बनने हेतु तैयार नहीं हुए । तब साथ गये सशस्त्र बल BSAP/745 ललन कुमार BSAP/205 अनिल कुमार को साक्षी बनाते हुए विडियो ग्राफी करते हुए पकड़ाए ट्रक हईवा का विधिवत तलाशी एवं जांच किया तो तलाशी के क्रम में (1) रजि० नं० BR06GB-5601 चेसिस नं० MA1QDAHHCF6A47689-इंजन-नं०-BA14ZM0180-पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ (2)रजि०नं०-BR06GB-2611-चेसिस-MA1PCACBCE6D49009 इंजन नं० BE14ZCO383 पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ (3) रजि०नं० BR06G- 4590 चेसिस नं० MAT39652292D0446 इंजन नं० 90D62745215 पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ तीनों हईवा ट्रक को जप्त किया तथा विधिवत जप्ती सूचि बनाया जप्ती सूचि पर उक्त साक्षियों(1) BSAP/745 ललन कुमार (2)BSAP/205 अनिल कुमार ने अपने स्वेच्छय से हरताकर बना दिये जप्त हईवा ट्रक के साथ एवं सशस्त्र बल के साथ थाना आये । तथा तीनों ट्रक हईवा को सुरक्षार्थ रखा गया है

अवैध रूप से अवैध मिट्टी काटना एवं ढोना तथा विक्री करना तथा अवैध खनन भण्डारण करना एक संज्ञेय अपराध है

अतः श्रीमान से अनुरोध है की (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम शेरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ भज्जू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर तथा तीनों ट्रक हईवा रजि० नं० BR06GB-5601, रजि०नं०-BR06GB-2611, रजि०नं० BR06G-4590 के स्वामी एवं चालक के विरुद्ध उचित कानूनी कारवाई करने की कृपा की जाये ।

Registered musharu PS case No 205/24
 dt. 30/07/24, u/s - 303, 315 B.N.S Act & Sec 5
 Bihar mines & minerals concession & prevention of illegal mining transportation & storage Amendment Rule 15 Environment Act 1986
 PS Tej Prakash Singh will investigate this case
 विश्वासभाजन
 श्रीमान प्रसाद
 29/07/24
 स० अ० नि०
 मुशहरी थाना
 20/07/24
 odd SH-0
 musharu PS

अनुसूची-47, प्रपत्र सं०-121
मुद्रण फार्म सं०-31

-55-

SEARCH & SEIZURE MEMO

(तलाशी एवं जब्ती ज्ञाप)

(Search/Production/Recovery u/s 49/94/97/106/185 B.N.S.)

(धारा 49/94/97/106/185 भा०ना०सु०सं० के अन्तर्गत तलाशी/पेशी/बरामदगी)

1. District(जिला): मुजफ्फरपुर PS(थाना): मुशर्री Year(वर्ष) 2024

FIR/SD No.(प्र.सू.रि./थाना-दैनिकी सं.):

Date(दिनांक): 29/07/2024

2.

क्र.सं.	अधिनियम	धारा
1.	BNS	303/3(5)
2.	Bihar Mines & Minerals Concessions and Prevention of Illegal Mining Transportation and Storage Amendment Rules, 2011 - Sec-56	
3.	Environment Act 1986	Section-15

3. जब्त वस्तुओं की विवरणी :- (क) दिनांक :- 29/07/24 (ख) समय :- 23:00 से 23:35 तक

(ग) स्थान :- मणिक विधानसभा क्षेत्र, पोस्ट मुशर्री रोड, पोता-मुशर्री जिला-मुजफ्फरपुर
(घ) स्थान का विवरण :- मुशर्री रोड, पोता-मुशर्री जिला-मुजफ्फरपुर

4. व्यक्ति जिससे जब्त की गई :-

(1) नाम :-

पिता/पति का नाम :-

आयु :-

व्यवसाय :-

लिंग :-

मोबाईल नं० :-

क्र.सं.	पता का प्रकार	पता
1	वर्तमान पता	
2	स्थायी पता	

(2) बुलाई हुई सम्पत्ति का व्यवसायिक प्राप्तकर्ता है?

(3) जब्त की गई वस्तुओं का विवरण :-

क्र.सं.	वस्तु का प्रकार भौतिक वस्तु/दस्तावेज	विवरण
	भौतिक वस्तु	<p>① बलुआरी मिट्टी लदा हुआ हाइवा रजिस्ट्र नं०- BR066B-5601, चेपिन नं०- MA102DAHHECF6A49689 रजिस्ट्र नं०- BA14ZM0180 ② रजिस्ट्र नं० BR066B 2611 चेपिन नं०- MA1P2ACBCE6D49009 रजिस्ट्र नं०- BE14ZC0383 पर लदा मोबिलोड बलुआरी मिट्टी लदा हुआ हाइवा रजिस्ट्र नं०- BR066-4530 चेपिन नं०- MAT3965-2292D0446 रजिस्ट्र नं०- 90D62745215 पर मोबिलोड लदा बलुआरी मिट्टी</p>

-56-

5. गवाह :-

(1) नाम :- लालन कुमार

आयु :- 26 वर्ष

पिता/पति का नाम :- रमेश्वर यादव

व्यवसाय :- खेती नौकरी

मोबाईल नं० :- 9534465310

क्र.सं.	पता का प्रकार	पता
1	वर्तमान पता	मुवाही खाना
2	स्थायी पता	ग्राम लालपट्टी, बाना - किंगडर जिला - मधेपुरा

(2) नाम :- अनिल कुमार

आयु :- 40 वर्ष

पिता/पति का नाम :- श्री नरेश सिंह

व्यवसाय :- खेती नौकरी

मोबाईल नं० :- 8294626009

क्र.सं.	पता का प्रकार	पता
1	वर्तमान पता	मुवाही खाना
2	स्थायी पता	ग्राम - मझौली खाना - लक्ष्मपुर जिला - पटना

6. उपर्युक्त वर्णित वस्तुएँ, दर्शाए गए गवाहों/* की उपस्थिति में कानूनी प्रावधानों के अनुसार जब्त की गई तथा जची सूची की एक प्रति उस व्यक्ति/स्थान के निवासी को दी गई जिससे वस्तुएँ जब्त की गई हैं।
7. क्रमांक 4(3) के अनुसार जब्त वस्तुओं में से निम्नलिखित वस्तुओं को गवाहों की उपस्थिति में बंद/सील किया गया तथा सीलबंद पैकेट्स/वस्तुओं पर उपर्युक्त गवाहों के हस्ताक्षर लिए गए।

क्र.सं.	वस्तुएँ	उल्लेख करें कि हस्ताक्षर पैकेट पर अथवा वस्तुओं पर प्राप्त किए गए (हैं या नहीं)

सील का नमूना नीचे दिया है।

~~5/7~~

जिस व्यक्ति से जन्म की गई, उसको हस्ताक्षर (यदि उपस्थित हो) :-

गवाह 1

नाम :- ललन कुमार

हस्ताक्षर :- सिंह
३४५ ललन कुमार

मोबाईल नं० :- 9534465310

गवाह 2

नाम :- अनिल कुमार

हस्ताक्षर :- सिंह
२०५ अनिल कुमार

मोबाईल नं० :- 8294626809

पुलिस पदाधिकारी के हस्ताक्षर

मीला प्रसाद
अ० उ० अ० नि०

नाम :- मीला प्रसाद

पद :- अ० उ० अ० नि०

सं. :-

स्थान :- मणिका त्रिवानपुर चौक कुर्छी थाना

दिनांक :- 29/07/2024

*यदि वस्तु ऐसे स्थान से जन्म की गई हो रसीद देने की आवश्यकता न हो, वहाँ इस भाग को काट दें।

-58-

Schedule -47 Form No. 118, Pu.E. Form No 26
Section 143

G.R. No. 3389/24
(Under Section 173 B.N.S.S.)

- 1) District- Muzaffarpur, PS. Mushahari PS,
Year :2024, FIR No.5114023240205 Date and Time: 30.0-7.2024 00:10
- 2(i) Act- The Bharatiya Nayaya Sanhita (BNS),2023 Sections-303, 3(5)
(ii) Act- Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation & Storage) Rules 2019 Sections- 56
(iii) Act- Environment Protection Act, 1986 Sections- 11
- 3(a) Occurrence of offence- Date from: 29.07.2024 Date to: 29.07.2024
Day: Monday Time From:22:40 Time to:22:40
Time period -
- (b) Information received at P.S. 30.07.2024 Time 00:10 hrs.
- (c) Station Diary Reference: Entry No 1068/30072024
Date and time: 30.07.2024 00:10
4. Type of information received: Written
5. Place of Occurrence:
(a) Direction and distance from P.S.- North-East 4,00 Kms.
(b) Beat No. 7
(b) Circle No. -2-
- (c) Address: Village- Manika Vishnupur Chand Murra Tola
Village- Manika Vishnupur Chand Murra Tola
Musahari PS Muzaffarpur
Bihar, India.
7. Complainant / Informant:
(a) Name : Bhola Prasad (b) Father's/ Husband's Name:
(c) Date/Year of Birth - (d) Nationality: INDIAN
(e) UID No.
(f) Passport No. Date of issue: Place of Issue:
(g) Id Details (Ration Card/Voter ID Card/Passport /UID No. /Driving License/PAN or any other valid entry)

~~SA~~

<u>S. 1</u>	ID Type	Not available.	ID Number
(h) Occupation:			
(i) Present Address	Thana Mushahari Thana Mushahari Mushahari PS Muzaffarpur Bihar, India	Permanent Address	Mushahari PS Muzaffarpur Bihar
(j) Phone Number		(k) Mobile: 9852880722	

7. Details of known /suspected / unknown accused with full particulars:

Sr. No.	Name	Alias Name	Father's / Husband's Name	Present Address
(1)	Owner of Halva Reg. No. BR06GB5601			Ankit Nahi Ankit Nahi other, other, Bihar, India.
(2)	Owner of Halva Reg. No.BR06G4590			Ankit Nahi Ankit Nahi other, other, Bihar, India.
(3)	Owner of Halva Reg. No.BR06GB2611			Ankit Nahi Ankit Nahi other, other, Bihar, India.
-3-				
(4)	Driver of Halva Reg. No.BR06GB5601			Ankit Nahi Ankit Nahi other, other, Bihar, India.
(5)	Driver of Halva Reg. No.BR06GB2611			Ankit Nahi Ankit Nahi other, other, Bihar, India.
(6)	Awadesh Kumar Singh		Brij Kishor Singh	Village- Sherpur Gandak Kachhi Pakki village Sherpur Gandak Kachhi Pakki Sadar PS, Muzaffarpur Bihar, India.
(7)	Owner of Halva Reg. No.BR06GB4699			Ankit Nahi Ankit Nahi other, other, Bihar, India.
(8)	Amandra Kumar Singh	Bhajju Singh	Kaushal Singh	Manik Vishnupur Chand Manik Vishnupur Chand Mushahari PS Muzaffarpur

~~60~~

Bihar, India

8. Reason for delay in reporting by the complainant / informant
9. Particulars of items of Interest:
10. Total value of Items in Rs/-

11. Inquest Report /U.D. Case No. if any:

12. First Information contents:

Illegal Mining

I [205FIR.pdf](#)

To.

The Officer-in-Charge

Mushahari, Police Station Muzaffarpur

Sir,

It is with due respect to inform that I, Sub-Inspector Bhola Prasad am currently posted in Mushahari Police Station. Today on 29.07.24 at 22:05 hrs for night patrolling, armed force BSAP/745 Lalan Kumar, BSAP/205 Anil Kumar, BSAP/224 Chandan Kumar along with him left the police station for law and order duty and raid from the government. During the patrolling at about 10:40 am, we reached Manika Chawk and found that (1) Awadhesh Kumar Singh, Son of Brij Kishore Singh of village Sherpur Gandak Kachchi Pakki police station Sadar, (2) Amrendra Kumar Singh alias Bhajju Singh, Son of Kaushal Singh resident of Manika Vishunpur Chand police station Mushahari, both in district Muzaffarpur, were cutting soil illegally from Rajwara Dhaba and carrying it in a Hiva and were also

A-

4

selling the illegal soil. After informing the senior officer about this, while proceeding for the Dhaba for verification of the information and necessary action, near Manika Vishunpur Chand Mura Tola, three (03) Halva trucks carrying illegal white sand were seen. When the Halva truck drivers, on seeing the police vehicle, (1) Awadhesh Kumar Singh, Son of Brij Kishore Singh of village Sherpur Gandak Kachhi Pakki, police station Sadar (2) Amendra Kumar Singh alias Bhajju Singh, son of Kaushal Singh resident Manika Vishunpur Chand police station Mushahari both district Muzaffarpur all three the Haiva driver abandoned the vehicle and started running away. The armed forces tried to catch him but due to darkness all five managed to escape. Seeing the police action, people from the vicinity gathered and were requested to become witnesses but no one was ready to become a witness. Then the armed forces accompanying BSAP/745 Lalan Kumar BSAP/205 Anil Kumar were videographed as witnesses. Duly searched and investigated the rotten truck Haiva. During the search, (1) Reg. No. BRBR06GB-5601 Chassis No. MAIQDAHHC6A47689, Engine No. BA14ZM0180 Overloaded illegal sandy soil was found. (2) Reg. No. BRBR06GB-2611, Chassis-MA1PCACBCE6D49009, Engine No. BE14ZCO383 Overloaded illegal sandy soil was found. (3) Reg. No. BR06G-4590, Chassis No. MAT39652292D0446, Engine No. 90D62745215 Overloaded illegal sandy soil was found.

62

All three trucks loaded with soil were taken to the police station and a seizure list was duly prepared. On the seizure list the above mentioned witnesses (1) BSAP/745 Lalan Kumar (2) BSAP/205 Anil Kumar the seizure list and came to the police station with the seized trucks and armed force. And all three trucks and Haiva have been kept under security. Illegal cutting and carrying of soil and selling and illegal mining storage is a cognizable offence.

Therefore, it is requested to the Sir that (1) Awadhesh Kumar Singh, son of Brij Kishore Singh of village Sherpur Gandak Kachhi Pakki police station Sadar (2) Amendra Kumar Singh alias Bhajju Singh son of Kaushal Singh, resident Manika Vishunpur Chand police station Mushahari both in district Muzaffarpur and the owner and driver of all three trucks and Haiva Reg. No. BRBR06GB-5601, Reg. No.-BRBR06GB-2611, Reg. No. BR06G- 4590.

Please take appropriate legal action.

Yours faithfully,

Bhola Prasad

29.07.24

ASI

Mushahari P.S.

Action taken:

Since the above report reveals commission of offence (s) u/s as mentioned at item No. 2.

-63-

6

13. (1) Registered the case and took on the investigation:
(2) Directed (Name of I.O): Tej Prakash Singh, Rank: SI (Sub-Inspector) No.Tej130995 to take the investigation.
(3) Refused investigation due to:
14. FIR read over to the Complainant/ Informant, admitted to be correctly recorded and a copy given free of cost.

Sd/- illegible
30.07.24
ASI SHO Mushahari

15. Signature /Thumb Impression of the Complaint/ Informant

Name: BIRBAL KUSHWAHA

Rank: SI (Sub-Inspector)
No.bir100591

64 -

7

To
The Officer-in-Charge,
Mushahari P.S.
Muzaffarpur

Sir,

This is to respectfully inform that I, Sub Inspector Bhola Prasad, am currently posted at Mushahari Police Station. Today on 29.07.24 at about 22:05 hrs I left the Police Station in a government vehicle for night patrolling along with armed force BSAP/745 Lalan Kumar BSAP/205 Anil Kumar BSAP/224 Chandan Kumar for law and order duty and raid. During the patrolling at about 10:40 am I was at Manika Chowk when I received secret information that (1) Awadhesh Kumar Singh father Brij Kishore Singh village Sherpur Gandak Kachhi Pucca Police Station Sadar (2) Amendra Kumar Singh alias Bhajju Singh father Kaushal Singh resident Manika Vishunpur Chand Police Station Mushhari both in District Muzaffarpur are getting illegal soil cut from Rajwara Dhaba and transporting it in Haiva and also sell the illegal soil. While informing the senior officer about this, while proceeding for Rajwara Dhaba for verification of the information or necessary action, near Manika Vishunpur Chand Mura Tola, we saw

~~65~~

three (03) Haiwa trucks loaded with illegal sandy soil. When the Haiwa truck drivers, on seeing the police vehicle, (1) Awadhesh Kumar Singh, son of Brij Kishore Singh, village Sherpur Gandak Kaccha Pakki, police station Sadar, (2) Amrendra Kumar Singh alias Bhajju Singh, Son of Kaushal Singh, resident of Manika Vishnupur Chand, police station Mushhari, both in district Muzaffarpur, all the three truck drivers left their vehicles and started running. An attempt was made to catch them by the armed forces, but due to darkness, all the five managed to escape. Seeing the police action, the people of the nearby area gathered and the gathered people were requested to become witnesses, but no one was ready to become a witness. Then the accompanying armed forces BSAP/745 Lalan Kumar BSAP/205 Anil Kumar were made witnesses and while doing videography, the truck was duly searched and examined. During the search, (1) Registration No. BR06GB-5601, Chassis No. MA1QDAHHC6A47689, Engine No. BA14ZM0180, was found overloaded with illegal sandy soil. (2) Registration No. BR06GB-2611, Chassis No. MA1PCACBCE6D49009, Engine No. BE14ZCO383, was found overloaded with illegal sandy soil. (3) Registration

~~616~~

9

No. BRO6G- 4590, Chassis No. MAT39652292D0446, Engine No. 90062745215, was found overloaded with illegal sandy soil. All the three loaded Haiva trucks were seized and a seizure list was duly prepared. The above witnesses (1) BSAP/745 Lalan Kumar (2) BSAP/205 Anil Kumar signed the seizure list voluntarily and came to the police station with the seized Haiva trucks and armed forces. All the three trucks and Haiva trucks have been kept for security.

Therefore, it is requested to the Sir to kindly take appropriate legal action against (1) Awadhesh Kumar Singh, son of Brij Kishore Singh of village Sherpur Gandak Kachhi Pakki, police station Sadar (2) Amendra Kumar Singh alias Bhajju Singh, son of Kaushal Singh, resident of Manika Vishunpur Chand, police station Mushahari, both in District Muzaffarpur and the owner and driver of the three trucks Hiva Regd. No. BRO6GB-5601, Regd. No.-BRO6GB-2611, Regd. No. BRO6G-4590.

Yours faithfully,
Bhola Prasad
29.7.24
ASI
Mushahari PS

~~87~~

10

Registered Mushahari PS Case No. 205/24 dt 30.07.24 u/s
303, 3(5) B.N.S. Act sec. 56 Bihar Mines and Minerals
Concession and prevention of illegal mining
transportation and storage Amendment Rule 15
Environment Act 1981 P.S.Tej Prakash Singh will
investigate in Case.

Birbal__

30.07.24

Add- SHO

Mushahari PS

Certified to be the English translation of a FIR and Letter
in Hindi.

Schedule-47, Form No. 121
P.S. Form No. 31

Search & Seizure List

(Search /Production/Recovery u/s 49/94/97/106/185 B.N.S.)

1. District- Muzaffarpur PS: Mushahari Year: 2024

FIR /SD No. :

Date: 29.07.2024

2.

Sr. No.	Act	Section
1.	BNS	303 /3(5)
2.	Bihar Mines & Minerals Concession and Prevention of illegal Mining transportation and storage amendment Rule 2021	Sec. 56
3.	Environment Act 1986	Section 15

3. Details of seized item: (a) Date: 29.07.24

(b) Time: 23:00 hrs.

(c) Place: Manika Vishnupur Chand, Mura Tola

(d) Description of Place: Mura Tola situated at on the
road Sakie Manika Vishnupur Chand, P.S. Mushahari,
Dist- Muzaffarpur.

4) Person from whom it was seized:

1) name:

Father/ Husband's Name:

Age:

Sex:

Occupation:

Mobile No.

89-

12

Sr. No.	Type of address	Address
1.	Present address	
2.	Permanent address	

(2) Is a commercial receiver of stolen property?

(3) Description of the items seized:

Sr. No.	Type of item physical object/document	Particulars
	Physical	Sandy soil loaded Haiva with registration no. 10-BRO6GB-5601, chassis no. 10-MA1QDAHHCF6A47689, Engine no. BA142M0180, registration no. BRO6GB 2611, Registration no. MAJPCAC BCEGD49009, Chassis No. CE6D49009, Engine No. BF142C0383, overloaded with heavy soil, heavy load and (3) Truck no. 10-BR064-4590, chassis no. 10-MAT3965-229200446, Engine no. 90362745215

(5) Witness:

1) Name: Lalan Kumar

Father/ Husband's Name:

~~7/0~~

Rameshwar Yadav

Age: 26 years

Occupation- Govt. Service

Mobile No. 9534465310

Sr. No.	Type of address	Address
1.	Present address	Mushahari P.S
2.	Permanent address	Vill- Lalpatti, P.S. Singeshar, Dist- Madhepura

2) Name: Anil Kumar

Father/ Husband's Name:

Sri Mahesh Singh

Age: 40 years

Occupation- Govt. Service

Mobile No. 8294626009

Sr. No.	Type of address	Address
1.	Present address	Mushahari P.S
2.	Permanent address	Vill- Majhauri, P.S. Sanimpur, Dist- Patna.

6) The above mentioned articles were seized as per legal provisions in presence of witnesses/* mentioned above and a copy of the seizure list was given to the person/resident of the place from whom the articles were seized.

14

~~77~~

P. P. Prasad

7) Out of the articles seized as per S.No. 4(3), the following articles were sealed in presence of witnesses and signatures of the above witnesses were obtained on the sealed packets/articles.

S.No.	Items	Mention whether signatures were obtained on packet or on articles (Yes or No)

Specimen of seal is given below.

Signature of the person from whom seized (if present)

Witness: 1

P. P. Prasad

Name: Lalan Kumar

Sign. C/745, Lalan Kumar

Mobile No. 9534465310

Witness: 2

Name: Anil Kumar

Sign. C/205, Anil Kumar

P. P. Prasad

Mobile No. 8294626009

Signature of Police officer

Sd/-Bhola Prasad

15

~~7/2~~

7/2

ASI

Name: Bholu Prasad

Rank: ASI

No.

Place: Manika Vishnupur

Chand Muri Tola

Date: 29.07.2024

*Strike off this portion if the article has been seized
from a place where a receipt is not required.

Annexure R-3

- 83 -

M

Action Taken Report Called for(ATR) -1295/4/23/2025

message

dhrc.india@nic.in>

sp-muzaffarpur-bih@nic.in, VIKASHPATHAK939@gmail.com

Wed, 3 Dec, 2025 at 9:02 pm

**NATIONAL HUMAN RIGHTS COMMISSION**

MANAV ADHIKAR BHAWAN BLOCK-C, GPO COMPLEX, INA, NEW DELHI- 110023

Fax No:- 011-24651332 Website: nhrc.nic.in

(Law Division)

Case No.- 1295/4/23/2025

Date : 03/12/2025

To,

THE SUPERINTENDENT OF POLICE

Office of Sr. SuperIntendent of Police, Company Bagh Road

MUZAFFARPUR BIHAR

842001

Email- sp-muzaffarpur-bih@nic.in

Sub : Complaint/ Intimation from

VIKASH KUMAR PATHAK**ATHAR GHAT, PS. MUSHARI****MUZAFFARPUR , BIHAR**

843118

Email- VIKASHPATHAK939@GMAIL.COM

Subject: Action Taken Report Called for(ATR) -1295/4/23/2025.

Sir/ Madam,

The complaint/ Intimation dated 12/03/2025, was placed before the Commission on 03/12/2025. Upon perusing the same, the Commission directed as follows:

An online complaint dated 12.03.2025 has been received from Vikash Kumar Pathak r/o Muzaffarpur, Bihar in the Commission through E-mail on 17.03.2025 containing that:

[Handwritten Signature]

The complainant is a social activist and had reported the matter of illegal mining in the area at National Green Tribunal (Eastern Bench) Kolkata, vide case no. 209/24 and is presently under active consideration of the Tribunal. This has annoyed the accused persons and their associates. He was assaulted and threatened by the accused named Saket Ranjan Pathak and Sonu Pathak @ Rajiv Ranjan Pathak. The complainant filed an FIR with the police vide no. 228/24 at Mushari Police Station.

In response to harass the complainant, the accused have also registered a counter FIR No. 239/24 against him. He claims the FIR was maliciously fabricated by individuals against whom he had previously lodged complaints, including illegal mining and assault cases. Despite presenting evidence disproving the FIR, no action has been taken against the accused or police officials allegedly involved in its fabrication. He urges authorities to take legal action under IPC Sections 182 and 211, conduct an independent investigation, hold complicit officials accountable, and ensure his and his family's safety.

In view of the above, the Commission is of the considered view that the allegations leveled in the complaint are serious violations of the Human Rights of the victim. Accordingly, the Registry is directed to send a copy of the complaint to the Superintendent of Police, Muzaffarpur, Bihar to make an inquiry and submit the report expeditiously within a period of 15 days.

2. Accordingly, I am forwarding herewith a copy of the complaint/ intimation as an attachment for taking appropriate action in the matter as per the directions of the Commission. It is requested that an Action Taken Report be sent to the Commission within 2 weeks from the date of receipt of this letter.

3. Any communication by public authorities in this matter may please be sent to the Commission through the HRCNet Portal (<https://hrcnet.nic.in>) by using id and password already provided to the public authorities (click Authority Login). Any Audio/ Video CDs/ pen drives etc. may be sent through Speed Post/ per bearer. The reports/ responses sent through email may not be entertained.

Your's faithfully
Sd/-
L.M. Pathak, M-3
CONSULTANT (LAW)
M-3 Section
Ph. No. 011-24663299

CC to

Complainant Details
Case No. 1295/4/23/2025
VIKASH KUMAR PATHAK
ATHAR GHAT, PS. MUSHARI
MUZAFFARPUR, BIHAR
843118
Email- VIKASHPATHAK939@GMAIL.COM

L.M. Pathak, M-3
CONSULTANT (LAW)
M-3 Section
Ph. No. 011-24663299

1. This is a system generated email sent using email-id nhrc.india@nic.in. However, this email-id cannot be used to send any communication to the Commission.

2. For latest information about the Commission, visit our website at <https://nhrc.nic.in>.

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA

ORIGINAL APPLICATION NO.
209/2024/EZ

In The Matter of:-
Vikash Kumar Pathak

..... Applicant
- Versus-

State of Bihar & Ors.
...Respondent(s)

REJOINDER BY THE APPLICANT

Filed by:

Mr. DIPANJAN GHOSH
&
SIBOJYOTI CHAKRABARTI,
Advocates
7, Old Post Office Street,
Kolkata-700001
M-9903080977
Email: dpnjnghsh0@gmail.com